

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 347 OF 2016

IN THE MATTER OF:

Chandra Bhal Singh

.....Applicant

Versus

Union of India and Others

.....Respondent No. 9

INDEX

Sr. No.	Particulars	Page No.
1.	Status report/compliance report on behalf of the Respondent No. 9 as per orders dated 09/08/2019 and 18/03/2020.	1-5
2.	Application on behalf of Respondent No. 9 for complete waiver of compensation which was ordered by Hon'ble Tribunal on 18/03/2020	6-8
3.	Annexure R-9/1: Details of Biodiversity Management Committees (BMCs) constituted in Himachal Pradesh, as on 31/01/2020.	9
4.	Annexure R-9/2: Vide letter No. PCH-HA(1)2/2013-BDA-75625, Dated 18/12/2019, Copy of letter received from Additional Director, Panchayati Raj Department, on constitution of BMCs	10-11
5.	Annexure R-9/3: Vide letter No. UD-H(C)(17)-4/2019-74354, dated 30/12/2019, Copy of Letter received from Additional Director, Urban Development, on constitution of BMCs	12-14
6.	Annexure R-9/4: Proceeding of the Board meeting convened on 23/01/2020 under the Chairmanship of Chief Secretary wherein matter regarding expeditious preparation of PBRs was also discussed	15-38
7.	Annexure R-9/5: Proceeding of the meeting convened on 30/06/2020 under the Chairmanship of Secretary (Environment, Science & Technology) to expedite preparation of PBRs	39-44
8.	Annexure R-9/6: Vide No. STE-A(3)-1/2004, dated 05/09/2019 & 07/03/2020. Copies of notification of State level Expert Group Committee for validation and approval of PBRs	45-46
9.	Annexure R-9/7: Vide No. STE-A(3)-1/2004, dated 25/02/2020, Copy of notification of District and Block level Expert Group Committees for scrutinizing and approval of PBRs	47-48
10.	Annexure R-9/8: Details of Peoples' Biodiversity Registers (PBRs) prepared in Himachal Pradesh, as on 31/08/2020 & 10/09/2020	49
11.	Annexure R-9/9: Copies of letters received from District Panchayat Officers, Panchayati Raj Department, on completion of PBRs in Local Bodies of State.	50-74
12.	Annexure R-9/10: Vide No. UD-H(C)(17)-4/2019-1-23971, dated 10/9/2020 Copies of letters received from Director, Urban Development, on completion of PBRs in all Urban Local Bodies of State.	75-77
13.	Annexure R-9/11: Copy of the order dated 10/07/2020 of Hon'ble Supreme Court of India under Sou Motu Writ Petition (c) No. 3/2020.	78-87
14.	Annexure R-9/12: Copy of notification No. HFW-A-A(3)1/2020 dated 23/03/2020 & 14/04/2020 of Department of Health and Family Welfare, Government of Himachal Pradesh on complete lockdown from 23/03/2020 to 03/05/2020 in Himachal Pradesh.	88-94

Place: Shimla

Date:

Through

Respondent No. 9

Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 347 OF 2016

IN THE MATTER OF:

Chandra Bhal Singh

.....Petitioner

Versus

Union of India and Others

.....Respondents

Status report on behalf of respondent No. 9 in shape of affidavit in compliance of directions vide order dated 18/03/2020 passed by Hon'ble Bench.

Affidavit of Shri Nishant Thakur, aged 39 years, Joint Member Secretary, Himachal Pradesh State Biodiversity Board located in the office of Himachal Pradesh Council for Science, Technology and Environment, 34-SDA Complex, Kasumpti, Shimla-171009 do hereby solemnly affirm, state and declare on oath as under:

A. Constitution of Biodiversity Management Committees (BMCs)

At the outset it is most humbly submitted before the Hon'ble National Green Tribunal that the Himachal Pradesh State Biodiversity Board vide dated 14th February, 2020 has ardently complied the stipulated target of constitution of 100% Biodiversity Management Committee in the State well before the stipulated time as per orders of Hon'ble Tribunal dated 09/08/2019. A total of 3371 BMCs have been constituted in Himachal Pradesh. The consolidated list of the constitution of BMCs at all local body levels, as on 31/01/2020 is enclosed herewith and the same is marked as **Annexure R-9/1**.

It is submitted that the attainment of target of constitution of 100% BMCs was confirmed vide letter received from Additional Director, Panchayati Raj Department, on constitution of 100% BMCs in Rural Local Bodies. Copy of the letter No. PCH-HA(1)2/2013-BDA-75625, dated 18/12/2019 is enclosed herewith and the same is marked as **Annexure R-9/2**. Further, it is submitted that constitution of 100% BMCs in Urban Local Bodies was confirmed by the letter received from

Nishant

Nishant
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Additional Director, Urban Development Department vide letter No. UD-H(C)(17)-4/2019-74354, dated 30/12/2019. Copy of the letter annexed herewith as **Annexure R-9/3**.

B. Preparation of People's Biodiversity Registers (PBRs)

It is submitted that for evolving some effective mechanism for ensuring participation of local stakeholders in documentation of biological resources occurring in their areas, following efforts were made at the State level:

- i) A meeting under the Chairmanship of Additional Chief Secretary (Environment, Science & Technology) was convened by the HP State Biodiversity Board on 13/11/2019 at H.P. Government Secretariat to expedite the preparation of PBRs at all levels as per the direction of the Hon'ble National Green Tribunal.
- ii) A meeting of H.P. State Biodiversity Board was also convened under the Chairmanship of the Chief Secretary on 23/01/2020. The representatives of the Department of Rural Development and Panchayat Raj AND of the Department of Urban Development also participated in the said meeting. The matter regarding the expeditious preparation of PBRs was also discussed amongst other issues. Proceeding of the meeting is enclosed herewith and the same is marked as **Annexure R-9/4**.
- iii) A meeting to review the progress of work for the preparation of People's Biodiversity Registers (PBRs) in Himachal Pradesh, was organized under the Chairmanship of Secretary (Environment, Science & Technology), on 15/05/2020.
- iv) A meeting to expedite preparation of Peoples' Biodiversity Registers (PBRs) in Himachal Pradesh, was organized under the Chairmanship of Secretary (Environment, Science & Technology), on 30/06/2020, wherein, it was decided that two Graduate interns from Botany and Zoology streams will be hired for assistance to the BMCs in preparation of PBRs. Besides, indicative list of Experts including Technical Support Groups (TSGs), Experts working in various Academic and R&D

Thakur

Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Institutes who could be of some help during PBR preparation, were also provided to the BMCs. Proceeding of the meeting is enclosed herewith and the same is marked as **Annexure R-9/5**.

- v) As decided during the meeting organized under the Chairmanship of Secretary (Environment, Science & Technology), on 30/06/2020, capacity building trainings on PBR preparation were provided to the BMCs and interns by the Board through virtual mode.
- vi) As decided during the meeting organized under the Chairmanship of Secretary (Environment, Science & Technology), on 30/06/2020, for providing uniformity to all PBRs, as per standardized format of the National Biodiversity Authority, Chennai, issued in year 2013, an online platform for feeding the information on preparation of PBRs by concerned BMCs, has been developed and hosted on the webportal of HP State Biodiversity Board. Unique login/user ID and passwords have been provided to all local bodies and Expert Groups concerned.
- vii) State level Expert Group was constituted vide Notification No. STE-A(3)-1/2004 dated 05/09/2019 and 07/03/2020 for validation and approval of draft PBRs. Copies of the notification are enclosed herewith and the same is marked as **Annexure R-9/6**.
- viii) Block and District Level Expert Committees were notified vide Notification No. STE-A(3)-1/2004 dated 25/02/2020 to coordinate, facilitate, supervise, scrutinize and approve the PBRs. Copy of the notification is enclosed herewith and the same is marked as **Annexure R-9/7**.

R. Thakur

R. Thakur
 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

Abiding by orders of Hon'ble National Green Tribunal, through concerted efforts of HP State Biodiversity Board and the BMCs, as on 31/08/2020, stipulated target of preparation of 100% PBRs has been achieved at all 12 District, 79 Block and 3226 Gram Panchayat level BMCs. Moreover, it is submitted that process of PBR preparation was completed before 31/08/2020 at one Municipal Corporation level and

was completed in remaining 53 Urban Local Body Level BMCs on 10/09/2020. The consolidated list of PBRs prepared at the all local body levels is enclosed herewith and the same is marked as Annexure R-9/8.

It is submitted that the attainment of target of preparation of 100% PBRs at all 12 District, 79 Block and 3226 Gram Panchayat level BMCs has been confirmed vide letters received from District Panchayat Officers, Panchayati Raj Department. Copy of the letters is enclosed herewith and the same is marked as Annexure R-9/9. Further, it is submitted that preparation of 100% PBRs in Urban Local Bodies was confirmed by the letter received from Director, Urban Development Department vide letter No. Vide No. UD-H(C)(17)-4/2019-1-23971, dated 10/9/2020. Copy of the letter annexed herewith as Annexure R-9/10.

It is submitted that as per orders of Hon'ble National Green Tribunal dated 09/08/2019 and 18/03/2020, the BMCs were to be constituted before 31/01/2020, which were actually constituted in Himachal Pradesh before 31/12/2019. Further, it is submitted that as per Section 41 of the Biological Diversity Act, 2002, read with Rule 37 of the Biological Diversity Rules, 2004, the PBRs were to be prepared by the BMCs, which were constituted on 31/12/2019, therefore, work of PBR preparation was accelerated by providing technical assistance to BMCs and completed on 10/09/2020.

Further, it is brought to kind notice of Hon'ble Tribunal that in view of lockdown due to COVID pandemic, Hon'ble Supreme Court of India under Suo Motu Writ Petition (c) No. 3/2020 on dated 10/07/2020, ordered that in cases where the time to perform particular act/work is to expire in lockdown, then, in such cases, such period was extendable for 45 days, after lifting of lockdown. Copy of the order annexed herewith as Annexure R-9/11. Besides, it is submitted that as per Notification Nos. HFW-A-A(3)1/2020 dated 23/03/2020 and 14/04/2020 of Department of Health and Family Welfare, Government of Himachal Pradesh there was a complete lockdown in place from

23/03/2020 to 03/05/2020 in Himachal Pradesh. Copies of notifications annexed herewith as Annexure R-9/12.

As the target of 100% constitution of the BMCs and PBRs have been achieved, therefore, keeping in view the complete lockdown in Himachal Pradesh from 23/03/2020 to 03/05/2020 and orders of Hon'ble Supreme Court of India dated dated 10/07/2020, it is prayed that the compensation cast upon the State of Himachal Pradesh, as ordered on 18/03/2020 by Hon'ble Tribunal may kindly be waived-off.

I, the above named deponent further verify that the contents of my status report in shape of affidavit as contained in para A to B are true and correct to the best of my personal knowledge and belief and no part of it is false and nothing material has been concealed therein.

Sworn and verified at Shimla on 18.....the day of September, 2020.


Deponent
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 347 OF 2016

IN THE MATTER OF:

Chandra Bhal SinghApplicant

Versus

Union of India and OthersRespondent No. 9

Application on behalf of respondent No. 9 for complete waiver of compensation as ordered dated 18/03/2020 by Hon'ble Bench.

Application of Shri Nishant Thakur, aged 39 years, Joint Member Secretary, Himachal Pradesh State Biodiversity Board located in the office of Himachal Pradesh Council for Science, Technology and Environment, 34-SDA Complex, Kasumpti, Shimla-171009 do hereby solemnly affirm, state and declare on oath as under:

It is submitted that as per orders of Hon'ble National Green Tribunal dated 09/08/2019 and 18/03/2020, the BMCs were to be constituted before 31/01/2020, which were actually constituted in Himachal Pradesh before 31/12/2019. The consolidated list of the constitution of BMCs at all local body levels, as on 31/01/2020 is enclosed herewith and the same is marked as **Annexure-1**.

It is submitted that as per Section 41 of the Biological Diversity Act, 2002, read with Rule 37 of the Biological Diversity Rules,

N. Thakur

N. Thakur
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

2004, the PBRs were to be prepared by the BMCs, which were constituted on 31/12/2019, therefore, work of PBR preparation was accelerated by providing technical assistance to BMCs and completed on 10/09/2020.

Further, in view of lockdown due to COVID pandemic, Hon'ble Supreme Court of India under Suo Motu Writ Petition (c) No. 3/2020 on dated 10/07/2020, ordered that in cases where the time to perform particular act/work is to expire in lockdown, then, in such cases, such period was extendable for 45 days, after lifting of lockdown. Copy of the order annexed herewith as **Annexure-2**. Besides, it is submitted that as per Notification Nos. HFW-A-A(3)1/2020 dated 23/03/2020 and 14/04/2020 of Department of Health and Family Welfare, Government of Himachal Pradesh there was a complete lockdown was in place from 23/03/2020 to 03/05/2020 in Himachal Pradesh. Copies of notifications annexed herewith as **Annexures-3 & 4**.

As the target of 100% constitution of the BMCs and PBRs have been achieved in Himachal Pradesh, therefore, keeping in view the complete lockdown in Himachal Pradesh from 23/03/2020 to 03/05/2020 and orders of Hon'ble Supreme Court of India dated dated 10/07/2020, it is prayed that the compensation cast upon the State of Himachal Pradesh, as ordered on 18/03/2020 by Hon'ble Tribunal may kindly be waived-off.

Chakraborty

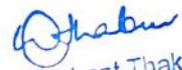
Chakraborty
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

I, the above named deponent further verify that the contents of my status report in shape of application as contained in above para are true and correct to the best of my personal knowledge and belief and no part of it is false and nothing material has been concealed therein.

Sworn and verified at Shimla on ...18.....the day of September, 2020.



Deponent



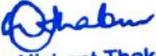
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

9.

Annexure R-9/1

Details of Biodiversity Management Committees (BMCs) constituted by the Local Bodies in Himachal Pradesh, as on 31.1.2020

Name of the District	No. of Local Bodies and BMCs constituted												Total
	Gram Panchayats		Panchayat Samitis		Zila Parishads		Municipal Corporations		Municipal Councils		Nagar Panchayats		
	Total number	No. of BMCs constituted	Total number	No. of BMCs constituted	Total number	No. of BMCs constituted	Total number	No. of BMCs constituted	Total number	No. of BMCs constituted	Total number	No. of BMCs constituted	
Bilaspur	151	151	4	4	1	1	0	0	3	3	1	1	160
Chamba	283	283	7	7	1	1	0	0	2	2	1	1	294
Hamirpur	229	229	6	6	1	1	0	0	2	2	2	2	240
Kangra	748	748	15	15	1	1	1	1	6	6	2	2	773
Kinnaur	65	65	3	3	1	1	0	0	0	0	0	0	69
Kullu	204	204	5	5	1	1	0	0	2	2	2	2	214
Lahaul-Spiti	41	41	2	2	1	1	0	0	0	0	0	0	44
Mandi	469	469	11	11	1	1	0	0	4	4	3	3	488
Shimla	363	363	10	10	1	1	1	1	3	3	5	5	383
Sirmour	228	228	6	6	1	1	0	0	2	2	1	1	238
Solan	211	211	5	5	1	1	0	0	4	4	1	1	222
Una	234	234	5	5	1	1	0	0	3	3	3	3	246
Total	3226	3226	79	79	12	12	2	2	31	31	21	21	3371


 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

Annexure R-9/2

No. PCH-HA(1)2 2013-BDA - 75 625
 Government of Himachal Pradesh
 Department of Panchayati Raj

432
 23/12/19

To

Member Secretary
 Himachal Pradesh State Biodiversity Board
 Paryavaran Bhavan, US Club, Shimla-171001

Shimla Dated 18-12-2019

Subject :- Constitution of Biodiversity Management Committee(BMCs) at every local level as per the directions of Hon'ble National Green Tribunal

Sir,

Please find enclosed herewith a consolidated list of Biodiversity Management Committee(BMCs) constituted as per directions of Hon'ble National Green Tribunal under section 41 of the Biological Diversity Act, 2002 for information and necessary action.

Nishant
 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

Nishant
 21/12/19

Yours faithfully

[Signature]
 Additional Director,
 Panchayati Raj Department,

SP (BIA)
[Signature]
 21/12/19

2109

Constitution of Biodiversity Management Committee

Name of Distt.	No of Zila Parishad	No of ZP BMC Constituted	Panchayat Samiti Level			Gram Panchayat Level		
			Name of Panchayat Samiti	No of Committee Constituted	to be Constituted	Total nos of Gram Panchayat	No of Committee Constituted	to be Constituted
1	Lahaul Spiti	1	02	02	-	41	41	-
2	Sirmour	1	06	06	-	228	228	-
3	Solan	1	05	05	-	211	211	-
4	Kinnaur	1	03	03	-	65	65	-
5	Kangra	1	15	13	-	748	748	-
6	Chamba	1	07	06	01	283	283	-
7	Kullu	1	05	05	-	204	204	-
8	Bilaspur	1	04	04	-	151	151	-
9	Mandi	1	10	10	-	469	469	-
10	Hamirpur	1	06	06	-	229	229	-
11	Una	1	05	05	-	234	234	-
12	Shimla	1	10	10	-	363	363	-
	Total	12	78	77	01	3226	3226	-


 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

No. UD-H(C)(17)-4/2019-71354-56
 Directorate of Urban Development,
 Himachal Pradesh

534
 6/1/20

From: Dated: Shimla-171002, the 30 December, 2019.

Director,
 Urban Development,
 Himachal Pradesh

To

Member Secretary,
 Himachal Pradesh State Biodiversity Board,
 Paryavaran Bhawan,
 US, Club Shimla-171001(H.P).

Subject: Constituting Biodiversity Management Committees (BMCs) under section 41 of the Biological Diversity Act, 2002 Hon'ble NGT's directions.

Sir/Madam,

In continuation to this office letter No. UD-H(C)(17)-4/2019-71354-56 dated 11.12.2019, on the subject cited above.

In this context, please find enclosed herewith the latest status of constitution of Biodiversity Management Committee in the Urban Local Bodies level (Annexure "A") for your information and further necessary action, please.

Encl. as above.

Yours faithfully,

(K.C. Garg) HAS,
 Additional Director,
 Urban Development,
 Himachal Pradesh

Enclst. No. As above.

Dated

Copy forwarded to:

1. Secretary (UD) to the Govt. of H.P for information, please.
2. Commissioner, Municipal Corporation, Shimla with the request to constitute Biodiversity Management Committee immediately, please

Additional Director,
 Urban Development,
 Himachal Pradesh

Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

Sh. Nishant Thakur
 6/1/20

SP (SPB)
 6-11

Annexure "E"

Status of Biodiversity Management Committees in ULBs

Sl. No.	Name of the ULB	Status
District Shimla		
1	Municipal corporation, Shimla	No Yes
2	Municipal Council, Rohru	Yes
3	Municipal Council, Rampur	Yes
4	Municipal Council, Theog	Yes
5	Nagar Panchayat, Naukanda	Yes
6	Nagar Panchayat, Chopal	Yes
7	Nagar Panchayat, Kotkhai	Yes
8	Nagar Panchayat, Jubbal	Yes
9	Nagar Panchayat, Suni	Yes
District Solan		
10	Municipal Council, Solan	Yes
11	Municipal Council, Baddi	Yes
12	Municipal Council, Parwanoo	Yes
13	Municipal Council, Nalagarh	Yes
14	Nagar Panchayat, Arki	Yes
District Sirmour		
15	Municipal Council, Nahan	Yes
16	Municipal Council, Paonta Sahib	Yes
17	Nagar Panchayat, Rajgarh	Yes
District Bilaspur		
18	Municipal Council, Bilaspur	Yes
19	Municipal Council, Shri Nainal Devi Ji	Yes
20	Municipal Council, Ghumarwin	Yes
21	Nagar Panchayat, Talai	Yes
District Mandi		
22	Municipal Council, Mandi	Yes
23	Municipal Council, Sundernagar	Yes
24	Municipal Council, Nerchowk	Yes
25	Nagar Panchayat, Jogindernagar	Yes
26	Nagar Panchayat, Rewalsar	Yes
27	Nagar Panchayat, Karsog	Yes
28	Nagar Panchayat, Sarkaghat	Yes
District Kullu		
29	Municipal Council, Kullu	Yes
30	Municipal Council, Manali	Yes
31	Nagar Panchayat, Bhuntar	Yes
32	Nagar Panchayat, Banjar	Yes
District Una		
33	Municipal Council, Una	Yes
34	Municipal Council, Santokhgarh	Yes
35	Municipal Council, Mehatpur Basdehra	Yes
36	Nagar Panchayat, Daulatpur	Yes
37	Nagar Panchayat, Gagret	Yes
38	Nagar Panchayat, Tahliwal	Yes

(Signature)

Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Sr. No.	Name of the ULB	Status
District Hamirpur		
39	Municipal Council, Hamirpur	Yes
40	Municipal Council, Sujampur	Yes
41	Nagar Panchayat, Nadaun	Yes
42	Nagar Panchayat, Bhotu	Yes
District Kangra		
43	Municipal Corporation, Dharamshala	Yes
44	Municipal Council, Kangra	Yes
45	Municipal Council, Palampur	Yes
46	Municipal Council, Nurpur	Yes
47	Municipal Council, Nagrota	Yes
48	Municipal Council, Dehra	Yes
49	Municipal Council, Jawalamukhi	Yes
50	Nagar Panchayat, Baijnath-Paprola	Yes
51	Nagar Panchayat, Jawali	Yes
District Chamba		
52	Municipal Council, Chamba	Yes
53	Municipal Council, Dalhousie	Yes
54	Nagar Panchayat, Chowari	Yes

54

Biodiversity Management Committee has been constituted in ~~54~~ 54 ULBs

Sh. Nishant Thakur
 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

Himachal Pradesh State Biodiversity Board (HPSBB)

Paryavaran Bhavan, US Club, Shimla, Himachal Pradesh

Proceedings of the 4th meeting of the H.P State Biodiversity Board (HPSBB) held on 23.01.2020 at 10.30 AM under the chairmanship of Sh. Anil Khachi, Chief Secretary Govt. of H.P in the Eilerslie Building, Committee room, H.P. Secretariat, Shimla.

The list of the participants is at Annexure-I

2. At the outset, Sh. Rajneesh, Secretary (Env. Science & Technology) extended warm welcome to the Chief Secretary as the chair of the meeting. He also welcomed members of the Board, Expert Members and officers of various departments. He briefly explained the gist of the main agenda of the meeting. He informed the Board that Hon'ble National Green Tribunal has given directions to all the States that Biodiversity Management Committees (BMC) and People Biodiversity Registers (PBR) shall be prepared at the level of district, block, gram panchayat and urban local bodies by 31st January 2020. He applauded the Biodiversity Board, Department of Rural Development and Panchayati Raj and Department of Urban Development for their earnest efforts in constituting 100% BMCs (3370) at all levels.

3. Secretary (EST) informed that the Board had initiated the work of preparation of PBRs in 212 BMCs out of these 110 had been completed and rest were in progress. He informed that preparation of the remaining 3158 PBRs at

District, Block and Gram Panchayat Level was a herculean task which is difficult to accomplish within the limited time unless decentralized model is adopted. He said that PBRs at District and Block level may be prepared by the Board involving Technical Support Groups (TSGs) using secondary data following top down approach. As far as preparation of PBRs at ULB and PRIs level is concerned, the same may be prepared following decentralized mode. He further proposed training of Panchayat Secretaries officials of forest and other line departments and some members of BMCs at every Block level so that the Local Authorities may complete this onerous task at the earliest possible. In order to prepare good quality and uniform PBRs, a training module should be designed by the Board. Since this is a time bound task, a calendar of activities is required to be prepared and all the training should be completed by the end of February, 2020. Technical Support Group of the respective districts will also provide support in the training at block level. The ultimate responsibility to prepare PBRs is to be taken by the Department of Rural Development & Panchayati Raj and Urban Development Departments as envisaged in the Biodiversity Act too.

4. Thereafter, the agenda of the meeting as was taken up for discussion.

Agenda Item No. 4.1: Confirmation of the Minutes of 3rd Meeting of the HPSBB

5. The proceedings of the 3rd meeting of the HP State Biodiversity Board held on 21-11-2018 was noted and confirmed.

Agenda Item No. 4.2: Action Taken Report on the 3rd Meeting of the HPSBB

6. Action taken report on 3rd meeting of the Board was reviewed as under:

Direction given in 3 rd Meeting of the HPSSB	Action Taken	Decision of the Board
<p>Item No. 3.2: Constitution and Strengthening of Biodiversity Management Committees (BMCs)</p> <p>a) In the four biodiversity rich districts namely Chamba, Kullu, Shimla and Sirmour, BMC shall be constituted at all the local bodies.</p> <p>b) Constitution of District/Zila Parishad level BMCs in Solan, Bilaspur, Una and Hamirpur Districts.</p> <p>c) Block level BMC constitution in Mandi, Kangra, Kinnaur and Lahaul & Spiti districts, except Mandi Sadar and Balh block of Mandi district and Baijnath block of Kangra district.</p> <p>d) An advisory should be issued through R&D Department to the local bodies/BMCs to form a local technical support group by involving frontline staff of Stakeholder Departments namely Forest, Agriculture, Horticulture, Ayurveda, Animal Husbandry, Fisheries, Knowledgeable persons and Local NGO/Societies.</p>	<p>a) BMC in all four Biodiversity rich district at all local levels have been constituted.</p> <p>b) BMC at district/ZP level in Solan, Bilaspur, Una and Hamirpur have also been constituted.</p> <p>c) Block level BMC at all Development Block level of the State have been constituted.</p> <p>d) Advisory has been issued, but the constitution of TSG at the local level yet to be notified.</p>	<p>The Board took note of the action taken.</p>
<p>Item No. 3.3: Preparation of People's Biodiversity Register (PBR)</p> <p>The board granted approval for the release of funds received</p>	<p>(a) PBR work was initiated and funds have been transferred to the respective 45BMCs.</p> <p>(b) Work related to preparation 20</p>	<p>The Board took note of the action taken.</p>

from (a) NBA Grant and (b) UNEP-GEF Grant in FY 2018-2019, for the preparation of PBRs.

a. PBR amount approved from NBA Grant in FY 2018-2019:

During the FY 2018-19 the FPSBB has received an amount of Rs. 51,75,000/- (Rs Fifty One Laks and Seventy Five Thousand only) from NBA, Chennai, GoI, vide sanction letter no. NBA/16/08/PBR/2012/1095 dated 26.06.2018 for 45 BMCs for preparation of People's Biodiversity Register (PBR).

(a) PBR amount approved from UNEP-GEF Grant in FY 2018-2019:

An amount of Rs. 23,00,000/- has been sanctioned by NBA under UNEP-GEF grant for preparation of 20 Gram Panchayat level PBRs and Rs. 9,20,000/- has been sanctioned by NBA under UNEP-GEF grant for preparation of 4 District level PBRs. A total of Rs. 32,20,000/- approved for release.

PBRs at GP level and 4 at District level has been initiated and names have been transferred to concerned BMCs.

(c) Status of preparation of PBRs is as under.

S.No.	Technical Support Group (TSG)	PBRs Allotted	PBRs Completed
1	Dr. Y.S.P. University of Hort. & Forestry, Nauni	37	20
2	Dr. Y.S.P. University of Hort. & Forestry, KVK, Saru Chamba.	2	1
3	Himalayan Forest Research Institute (HFRI), Shimla.	21	20
4	HP University, Solimla.	36	23
5	GBPU-HESD, Mohal, Kullu.	42	24
6	CSK-HPKV, Palampur, Kangra.	26	16
7	CSIR-IIT, Palampur, Kangra.	10	Nil
8	Himalayan Forest Research Institute (HFRI), Shimla (District level PBRs)	4	Nil
Total		202	104

Item No. 3.4: Access and Benefit Sharing (ABS) of bio-resources for commercial utilization.

(A) The Mutually Agreement terms (MAT) Agreement has been signed with Dabur India Ltd for 21 Bio resources and funds amounting to Rs.

The Board took note of the action taken.

The Agenda item

<p>(A) Dabur India Ltd, 8/3, Asaf Ali Road, New Delhi 110002 has submitted application on Form-I, for commercial utilization of 21 biological resources for preparation of Ayurvedic medicines which they have utilized during the financial years 2014-15 & 2015-16. Therefore, Dabur India Ltd would be asked to pay the amount of Rs. 34,34,271.61 (Rupees Thirty four lakhs thirty four thousand two hundred and seventy two only) for FY 2014-15 and Rs. 36,85,519.37 (Rupees Thirty six lakhs eighty five thousand five hundred and nineteen only) for FY 2015-16, in a single installment within one month of signing of agreement.</p> <p>(B): It was decided that the Industries/Companies which are accessing biological resources from the State for commercial utilization will be invited for the industrial dialogue and afterwards will be asked for benefits sharing as per the BD Act, BD Rules and ABS Guidelines.</p>	<p>71,19,790.98/- have been received in Biodiversity Fund.</p> <p>(3): Industrial dialogue was organized at Baddi on 31-05-2019. Copy of the proceedings is at Annexure-B.</p> <p>The agenda item may be dropped.</p>	<p>was dropped.</p>
<p>Item No. 3.5: Declaration and documentation of Biodiversity Hot Spots i.e. areas of biodiversity importance in the State as Biodiversity Heritage Sites (BHS)</p> <p>The Board approved an amount of Rs. 7,00,000/- as second year installment to be released by the HPSBB to WWF India for</p>	<p>The SBB allotted the documentation work of Sacred Grooves of Himachal Pradesh to WWF India for which Rs.14.00 lacs were sanctioned to them. Accordingly Rs.7.00 Lacs (50 percent) was released at initial stage and later the SBB proposed the release of IIrd installment of Rs.7.00 Lacs.</p>	<p>The Board took note of the action taken.</p>

identification and data gathering for sacred grooves in the remaining ten districts of the State, which fulfill the criteria to be declared as BHS as per the guidelines of NBA.

The documentation work was completed by WWF and district wise list of sacred grooves was identified and was taken to the Expert Group Committee Meeting held on 6 September 2019 which suggested some minor corrections in the document. The corrected district wise listing of sacred grooves is at **Annexure-C**.

Item No. 3.6: Dissemination of the information through resource material

The Board approved printing of 300 more copies of following books for distribution to various line departments and stakeholders at the same rates as per tender. It would cost Rs. 18,14,000/- (Rupees eighteen lacs fourteen thousand only) out of the UNEP-GEF MoEFCC ABS project.

- a. Status of Biodiversity in Himachal Pradesh
- b. Fish Diversity in Himachal Pradesh
- c. Butterflies of Subalpine and Alpine areas of Himachal Pradesh
- d. Important Medicinal Plant Species of Himachal Pradesh
- e. Wild fruit resources of Himachal Pradesh
- f. Hidden Treasures: An insight to diminishing traditional

The work is being executed through HIMCOSTE and is in the final stage of printing for all the documents.

The Board took note of the action taken.

cross of Himachal Pradesh.

Item No. 3.7: Organization of workshops/ Training Programmes/ Seminars: Implementation of Biological Diversity Act, 2002 & Rules, 2004 in the State.

The Board approved the organization of workshops/ training programmes/seminars on the implementation of Biological Diversity Act 2002 and Rules 2004 for enhancing the capability and raising awareness amongst the various stakeholders.

Workshops/ trainings were organized at different levels as per the details at Annexure -D.

The Board took note of the action taken.

In view of the action taken, agenda item may be dropped.

The Agenda Item was dropped.

Item No. 3.8: Status of the State Biodiversity Rules of the HPSBB

The Board approved the draft HP Biodiversity Rules for further necessary action

The Rules have been notified vide Notification No. STE-B(3)-1/2004-Loose, dated 22nd November 2019 and are annexed as Annexure-E

The Board took note of the action taken.

In view of the action taken, agenda item may be dropped.

The Agenda Item was dropped.

Item No. 3.9: Re-constitution of Experts Group for the evaluation of People's Biodiversity Register (PBRs)

The Board approved constitution of Expert Committee which will validate the PBRs being formulated

The Notification of constitution of Expert Committee has been issued on 05.09.2019

The Board took note of the action taken.

The agenda item may be dropped

The Agenda Item was dropped.

Item No. 3.10: Separate State Budget Head for HPSBB

The Board approved to take up the matter with the Govt. for creation of separate budget head for SBB.

Matter was taken up with FD through AD but the final outcome is awaited. It is again being taken to FD in view of Notification of HP Biodiversity Rules.

The Board took note of the action taken.

Item No. 3.11: Hiring of Para-Taxonomists at District Level in Himachal Pradesh

The Board granted approval for hiring of one Para-Taxonomist each for Eight Districts i.e., Shimla, Sirmour, Chamba, Kulu, Kinnaur, Lahaul & Spiti, Mandi and Kangra districts of the State, where the process of constitution of BMCs and preparation of PBRs is in progress at Gram Panchayat/Block Level. It was decided that they would be hired on out-sourced basis, however paid remuneration would be paid @ Rs. 16,000/- per month for one year instead of Rs.15,000/-pm.

At later stage, it was decided to prepare the PBR through TSGs, and the discussions were held with TSG to hire the taxonomist, but due to the recruitment norms of TSGs, the matter is still pending.

The Board took note of the action taken.

Item No. 3.12: UNEP-GEF-MoEFCC project on "Strengthening the implementation of the Biological Diversity Act and Rules with focus on its Access and Benefit Sharing (ABS) Provisions"

The targets envisaged under the programme like focus group meets, training programmes, PBR documentation thematic capacity building programmes, focus group dialogues and budget statements were approved as proposed.

As per the targets of the project, the Biodiversity with potential ABS were identified, tools, methodology etc were developed for implementing the ABS provisions of the Act. Target for piloting ABS agreements was also achieved and number of capacity building and public awareness programmes were organized. The project is closed now.

The Board took note of the action taken.

The Agenda Item was dropped.

The agenda item may be dropped

Item No. 3.13: Approval of 6 PBRs prepared under UNEP-GEF-MoEFCC ABS project

The Board approved the draft

No further action in the matter is required

In view of above, agenda item may be

The Board took note of the action taken.

PBRs for 6 BMCs (Narwana khas, Jana, Tandi, Batal, Sainj and Shakrori) were approved	dropped.	The Agenda Item was dropped.
<p>Item No. 3.14: Studies awarded on important aspects of medicinal plants under UNEP-GEF-MoEFCC ABS project</p> <p>The Board approved the commissioning of the following studies through agencies:</p> <p>(1) Trade Chain patterns and value chain analysis of important medicinal plants which were awarded to Shoolini University, Solan and CSIR-IHBT Palampur.</p> <p>(2) Development of sustainable harvest and value addition protocols awarded to IHBT Palampur and</p> <p>(3) Population assessment of highly traded and high value medicinal plants awarded to HFRI Shimla</p>	<p>The proposed studies has been completed through the institutions concerned.</p> <p>Agenda item may be dropped.</p>	<p>The Board took note of the action taken.</p> <p>The Agenda Item was dropped.</p>
<p>Item No. 3.15: Development of National Platform under UNEP-GEF-MoEFCC ABS project through AGISAC (MIS based Reporting System) for BMCs database of 28 States of India to be hosted on the NBA website</p> <p>The Board approved for development of MIS and GIS based reporting system on BMCs at the national level for all 28 States which would be hosted at NBA website through AGISAC, HIMCOSTE</p>	<p>The AGISAC has prepared the platform and handed over to the NBA. No further action is required.</p> <p>The agenda item may be dropped.</p>	<p>The Board took note of the action taken.</p> <p>The Agenda Item was dropped.</p>

<p>Item No. 3.16: Endorsement of a project proposal for funding by State Project Steering Committee of the SECURE Himalayas programme of the UNDP & HP Forest Department.</p> <p>Proposal on sustainable livelihood generation for conservation of biological diversity through participatory involvement of local communities in Pangi and Lahaul regions of H.P. was submitted for funding to the tune of Rs.1,42,85,000/- under SECURE Himalayan project of UNDP-Gol through HP Forest Department. Out of this project amount, Rs.85,71,000/- was approved (60% of the total amount) under SECURE Himalaya approved by UNDP and the remaining i.e Rs.57,14,000 (40% of the total cost) was to be generated from State head.</p>	<p>The project proposal has been approved under the SECURE Himalaya Programme.</p> <p>The agenda item may be dropped.</p>	<p>The Board took note of the action taken.</p> <p>The Agenda Item was dropped.</p>
<p>Item No. 3.17: Approval of a proposal on Conservation of Ecosystems in Kinnaur and Spiti areas of Himachal Pradesh for funding from Tribal Development Department (GoHP).</p> <p>The Board approved the project proposal titled as 'Involvement of Local Stakeholders in Conservation of Ecosystems through Alternate Sustainable Livelihood Opportunities in Kinnaur and Spiti areas of Himachal Pradesh' for funding to the tune of Rs. 1,89,90,000</p>	<p>The proposal was submitted to the TD Department vide letter No.HPSBB/F(23)-2/15-8181 dated 3-12-2018, but no response has been received from TD Department. Follow up is being done and letter will be sent again to TD Deptt.</p>	<p>The Board took note of the action taken.</p> <p>The Agenda Item was dropped.</p>

<p>(Rupees One Crore Eighty Nine Lacs & Ninety Thousand only) to be submitted for funding from Tribal Development Department (GoHP).</p>		
<p>Item No. 3.19: Approval of norms for expenditure and delegation of financial powers to the Additional Chief Secretary (Env., Sci. & Tech.) to the GoHP-cum-Chairman HIMCOSTE.</p> <p>The Board approved delegations of administrative and financial powers of Chairman (HPSBB) to ACS(EST)-cum-Chairman (HIMCOSTE) in view of the busy schedules of Chief Secretary, GoHP.</p>	<p>Approved and no further action in the matter is required</p> <p>The agenda item may be dropped.</p>	<p>The Board took note of the action taken.</p> <p>The Agenda Item was dropped.</p>
<p>Item No. 3.20: Expenditure Statement of HPSBB</p> <p>Expenditure statement of the HPSBB for the year 2016-17, 2017-2018 was placed before the Board and the Board approved the expenditure statement as placed before it.</p>	<p>No further action required</p> <p>The agenda item may be dropped.</p>	<p>The Board took note of the action taken.</p> <p>The Agenda Item was dropped.</p>
<p>Item No. 3.20: Expenditure Statement of HPSBB</p> <p>Expenditure statement of the HPSBB for the year 2016-17, 2017-2018 was placed before the Board and the Board approved the expenditure statement as placed before it.</p>	<p>No further action required</p> <p>The agenda item may be dropped.</p>	<p>The Board took note of the action taken.</p> <p>The Agenda Item was dropped.</p>

W

Sh. Nishant Thakur
 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

NEW Agenda Items

BACKGROUND NOTE FOR THE NEW AGENDA ITEMS

7. Background note of the new agenda items was shared with the Board as under:-

Summary of the Biological Diversity Act (2002), Formation of BMCs, Preparation of the PBRs and the Hon'ble NGT directions:

- a) As per Section (41) of the Biological Diversity Act, 2002 every local body has to constitute Biodiversity Management Committee (BMC) and subsequently prepare Peoples Biodiversity Register (PBRs).
- b) The Hon'ble National Green Tribunal (NGT) vide orders dated 09/08/2019 in O.A. number 347/2016 titled as 'Chandra Bhal Singh versus Union of India and Ors' has issued directions to all the local authorities to constitute Biodiversity Management Committees (BMCs) and prepare Peoples Biodiversity Registers (PBRs). The operative part of Hon'ble National Green Tribunal (NGT) orders dated 09-08-2019 is reproduced as under:
 - i. The Chief Secretaries of the States, where the defaults are continuing, may consider giving a warning to the Panchayat Secretaries for their past failures, recording the same in their service record and give directions to the officers who are responsible for the job to ensure compliance with 100% constitution of BMCs and PBRs by 31.01.2020 failing which coercive measures may have to be considered against them. The Chief Secretaries may evolve a mechanism for ensuring a monthly meeting to be attended by the Chairman and Member Secretaries of the State Biodiversity Boards, Secretaries, Panchayat, Environment and Forest starting from September, 2019.
 - ii. The States will be accountable for the defaults and required to deposit a sum of Rs. 10 lakhs per month each from 01.02.2020 with the CPCB to be utilized for restoration of the environment. The States

will be at liberty to recover the said amount from the persons committing the default.

c) In order to comply with the directions of Hon'ble NGT, the SBB has taken the following steps:

- i. Letters and DO's were issued to all stakeholder departments like RDD & Panchayti Raj, UD, Deputy Commissioners, District Panchyat Officers and Block Development Officers regarding the completion of the process of the constitution of BMCs at different levels as per the directions of Hon'ble NGT.
- ii. One day workshop on constitution of BMCs as envisaged under Biological Diversity Act was organised on 12-09-2019 at Shimla for all Project Officers (DRDA), District Panchyat Officers, Project Officers (DRDA) and Block Development Officers.
- iii. The HP State Biodiversity Board under the Chairmanship of ACS (EST) organised a meeting on 13-11-2019 at H.P. Secretariat to expedite the constitution of BMCs at all levels as per the directions of Hon'ble NGT.
- iv. The HP State Biodiversity Board organized a one-day review meeting to review preparation of Peoples Biodiversity Registers (PBRs) by various Technical Support Groups (TSGs). Meeting was organized under the Chairmanship of Member Secretary, HP State Biodiversity Board Sh. D.C. Rana on 4th January, 2020 in which strategy to prepare PBRs was discussed. A copy of the proceedings of the meeting is annexed as **Annexure-F**.
- v. Regular review meeting are being held with the staff of SBB and follow up done with DPOs and BDOs of the Districts.

d) The current status of constitution of BMCs is at **Annexure-G**. The SBB through RDD & PR and UD Departments has succeeded in constituting 3370 i.e. 100% BMC.

25. 28.

e) The status of preparation of PBRs is as follows. The PBRs are being prepared through Technical Support Group (TSGs).

Sr. No.	Technical Support Group (TSG)	PBRs Allotted	PBRs Completed
1.	Dr. Y.S.P University of Hort. & Forestry, Nauni.	37	20
2.	Dr. Y.S.P University of Hort. & Forestry, KVK, Saru, Chamba.	26	1
3.	Himalayan Forest Research Institute (HFRI), Shimla.	21	20
4.	HP University, Shimla.	36	23
5.	GBPNIHESD, Mohal, Kullu.	42	24
6.	CSK-HPKV, Palampur, Kangra.	26	16
7.	CSIR-IHBT, Palampur, Kangra.	10	Nil
8.	Himalayan Forest Research Institute (HFRI), Shimla (District level PBRs)	4	Nil
	Total	202	104

The PBRs are being scrutinized and evaluated by the Expert Group notified by the Government of H.P.

NEW AGENDA ITEMS:

Agenda Item No. 4.3: Preparation of Peoples Biodiversity Registers (PBRs) at Block and District Level based on Secondary Data

8. The Board was informed that in view of the progress made in preparation of PBRs and considering the target of preparation of 3370 PBRs and time lines given by Hon'ble NGT, it is suggested to follow top to bottom approach i.e. in the

26. 29.

first phase the PBRs at the Block level should be prepared leading to compilation at the district level and thereafter in the next phase we can move to the Panchayat level and once Panchayat Level PBRs are prepared, we may revise Block and District level PBRs. The preparation of PBRs at PRIs and ULBs level may start simultaneously by the respective departments. It was also suggested that secondary data would be used, if needed, to expedite preparation of PBRs. The secondary data may be validated by field visits and focused group discussions with stakeholders in the field.

Decision:-

After discussions and consulting the Technical Support Groups (TSGs) and various Research & Development institutes, allocation of PBRs at District and Block level was approved for allocation by the Board as under:

Sr. No.	Technical Support Group (TSG)	Districts PBRs	Blocks PBRs
1.	UHF, Neri Centre (Team led by Dr Dushyant Sharma)	Bilaspur	All blocks of Bilaspur district
2.	<ul style="list-style-type: none"> National Medicinal Plant Board, Jogindernagar, Mandi CSIR-IHBT, Palampur. (Ist Team led by Dr Uniyal) 	Chamba	<ul style="list-style-type: none"> 5 blocks to National Medicinal Plant Board, Jogindernagar, Mandi Pangi Block to CSIR-IHBT, Palampur.
3.	UHF, Neri Center.	Hamirpur	All blocks of Hamirpur
4.	<ul style="list-style-type: none"> CSIR-IHBT, Palampur (Ist Team led by Dr Uniyal) CSK-HPKV, Palampur CSIR-IHBT, Palampur (IInd Team led by Dr Amit Chawla). 	Kangra	<ul style="list-style-type: none"> 2 Block to IHBT, Palampur (Nagrota Surian & Paragpur). 6 Blocks to CSK-HPKV Palampur (Nagrota Bawgan, Sulla, Lambagaon Panchrukhi, Bhawarna & Baijnath) 7 Blocks to CSIR-IHBT (Indora, Nurpur, Fatehpur, Dehra, Kangra, Rait & Dharamshala)
5.	CSIR-IHBT (Ist Team led by Dr Uniyal)	Kinnaur	All Blocks of Kinnaur district
6.	GB Pant National Institute of Himalayan Environment and Sustainable Development, Kullu.	Kullu	All blocks of Kullu district
7.	CSIR-IHBT.	Lahaul & Spiti	All blocks of Lahaul & Spiti district
8.	HP University, Shimla.	Mandi	All blocks of Mandi district
9.	Himalayan Forest Research Institute, Shimla.	Shimla	All Blocks of Shimla district
10.	Dr. Y.S. Parmar University of	Sirmaur	All Blocks of Sirmour district

27. 30.

	Horticulture and Forestry, Nauni, Solan.		
11.	<ul style="list-style-type: none"> • Botanical Survey of India, Solan • Himalayan Forest Research Institute, Shimla (Main TSG). 	Solan	<ul style="list-style-type: none"> • 2 Blocks to BSI, Solan. • 3 to HFRI, Shimla and HFRI Shimla as the main TSG for District Solan.
12.	Dr. Y.S. Parmar University of Horticulture and Forestry, Nauni, Solan.	Una	All blocks of Una district

The TSGs were requested to complete the task by June, 2020 positively.

Agenda Item No.4.4: Collection of Secondary Data from different Stake Holders

9. It was brought to the notice of the Board that the stakeholder Government Departments, Academic Institutes, Universities and R&D Institutes have published data on various aspects of bio-resources of the State. These institutes may share the information available with them with the SBB for further sharing with the TSG so that preparation of PBRs on the regional scale i.e. Block and district level could be finished at the earliest. The details of the institutes having secondary data relevant for PBR work is as under:-

Sr. No.	Name of University/ Academic/R&D Institutes	Information Available
1.	Department of Forest	Data on Wildlife and Forests of the State, Data related to Forest Work Plan could also be provided in both soft and hard format.
2.	Department of Horticulture.	Data on Fruit crops and Flowers.
3.	Department of Agriculture.	Data on common Agricultural crops.
4.	HFRI, Panthaghati, Shimla.	Data on Timbers and Forest types, Forest Plants, Insects and Economically important Forest Produce.
5.	CSIR-IHBT, Palampur.	Data on Medicinal Plants, Wild Edibles, Soli Types, Microbes etc.
6.	GB Pant NIHESD, Kullu.	Data on Medicinal plants and Wild Edibles.
7.	CSK-HPKV, Palampur.	Data on Crop Plants and Wild relatives, Weeds, Pests, Insects, Agriculture Crops and Soil types.
8.	Dr. YS Parmar UHF, Nauni, Solan.	Data on Fruits, Forest Produce, Forest Trees, Flowers,

28. 31.

		Medicinal Plants and Vegetable Crops.
9.	National Medicinal Plant Board, Jogindemagar, Mandi	Data on Medicinal Plants.
10.	Deptt. of Ayurveda	Data on Medicinal Plants.
11.	Botanical Survey of India, Solan.	Data on Flora of the State.
12.	Department of Environment Science and Technology.	Environment Master Plan and Environment Master Plan National Resource Management (Baseline) study data.
13.	State Centre for Climate Change (HIMCOSTE).	Data related to Forest Species under all Forest Divisions of the State.
14.	State Biodiversity Board (SBB)	Compiled data on biological resources of H.P.
15.	Zoological Survey of India (ZSI)	Faunal diversity of the State

Decision:-

The Board took note of the proposal and requested all departments and institutions to share the available data in whatever formats available with them with SBB by 31.1.2020 so that the same may be hosted in the SBB website for further use by the TSGs or any other agency/individual hired by the SBB/ Local Authority for preparation of PBRs.

Agenda Item No.4.5: Proposal to prepare PBRs at GP/ULB level

10. The Board was apprised about the legal provisions of the Act about preparation of PBRs by the Local Authorities as under:-

Section 41 of the Biological Diversity Act, 2002 says that every local body shall constitute a biodiversity management committee within its area for the purpose of promoting conservation, sustainable use and documentation of biological diversity including preservation of habitats, conservation of land races, folk varieties and cultivars, domesticated stocks and breeds of animals and micro-organism and chronicling of knowledge relating biological diversity.

11. That as per the mandate of Section 41 every local body which includes Gram Panchayat, Panchayat Samiti, Zila Parishads and Urban Local Bodies shall constitute the BMCS for the documentation of the biodiversity within their

jurisdiction. Further the order of Hon'ble NGT in OA No. 347/2016 dated 09/08/2019, it has also been directed that in case of non-compliance with respect to constitution of BMCs and preparation of PBRs, the coercive action may be taken against the Panchayat Secretaries. Further *Section 2(H) of Biological Diversity Act 2002, defines local body as Panchayats and Municipalities, by whatever name called, within the meaning of clause (1) of Article 243(B) and clause (1) of Article 243(Q) of the Constitution.* That in view of the capacity and the legal obligations of the Panchayati Raj system, in preparation of PBRs, the Departments of Panchayati Raj and Urban Development must be given the responsibility of preparation of PBRs at all local body levels through its field functionaries. The authorities may also mobilize the requisite funds to prepare the PBRs. However, the SBB may provide the necessary technical support and guidance to the local bodies.

Decision:

The Rural Development & Panchayati Raj Department and Urban Development Department may start the preparation of the PBRs in view of legal obligation cast upon them and in view of the orders of Hon'ble NGT within 6 months i.e. by June, 2020 positively. Both the Departments were also requested to supply all pending resolution of formation of BMCs to the Board before 31.1.2020. It was also directed that bank accounts of all BMCs may be opened by 15.02.2020.

Agenda Item No.4.6: Allotment of funds to TSGs for preparation of PBRs at Block & ULB Level

12. In view of the request made by the TSGs, the Board was requested to enhance the financial assistance being provided for the completion of PBRs at Block level @ 1.30 Lacs/Block to Rs.2.00 Lacs.

Decision:

Considering the quantum of work and the timeframe, Board agreed to fix the rate at Block level PBRs @ Rs.1.30 Lacs/Block.

Agenda Item No.4.7: Expansion of Expert Committee for the validation of PBR

13. In order to broaden the Expert Committee of the SBB, the Board was requested to include the Director of Botanical Survey of India (BSI), Solan and Zoological Survey of India (ZSI), Solan and Dr. S.S. Samant, Director HFRI, Shimla as special invited Members and if required few more experts with the permission of the MS, SBB.

Decision:

The Board approved the proposal for the inclusion of new Members as proposed in the Expert Committee of the SBB. Board also approved.

Agenda Item No.4.8: Formation of District and Block level PBR Committees

14. The Board was also apprised that the number of PBRs to be prepared at Block/District level is huge and it is not be practically possible for State level Expert Committee alone to scrutinize and approve the PBRs prepared by TSGs/local authorities and other organizations. In view of this, it was requested that Panchayat level PBRs may be scrutinized at Block level by a Committee consisting of the followings:

- | | |
|--|------------------|
| i. Sub Divisional Magistrate | Chairman |
| ii. Block Development Officer | Member Secretary |
| iii. ADO Horticulture | Member |
| iv. ADO Agriculture | Member |
| v. Range Officer /Beat officer (Forest Deptt.) | Member |
| vi. Representative of Block level TSG | Member |
| vii. Sr. Vet Officer | Member |
| viii. Panchayat Inspector | Member |

The Chairman may co-opt other experts as Members of the Committee.

A Committee at District level may also be constituted consisting of the following.

- | | |
|--------------------------------|------------------|
| i. Deputy Commissioner | Chairman |
| ii. District Panchayat Officer | Member Secretary |

34 34.

iii.	Divisional Forest Officer	Member
iv.	Dy. Director (Hort.)	Member
v.	Dy. Director (Agri.)	Member
vi.	District Fishery Officer	Member
vii.	Dy. Director (AH)	Member
viii.	Representative of TSGs	Member
ix.	All Block Development Officers	Member

The Chairman may co-opt other experts as Members of the Committee.

The above Committees will supervise the preparation of PBRs at Panchayat, ULB, Block and District levels and provide required support to the TSG and other organizations /individuals involved in preparation of PBRs.

Decision:

The proposal was accepted in totality and was suggested to frame a check list or common guidelines for the scrutinization of the PBRs at various levels to have uniformity in the end products.

Agenda Item No.4.9: Funds for PBR preparation and strengthening of BMCs

15. In view of the challenge being faced to comply with the orders of the Hon'ble NGT for want of funds, the Board was apprised that an amount of about Rs.54.00 Crore would be required for completing the task of preparation of PBRs at District, Block and GP/UD levels. It was also brought in the notice of the Board that during review meetings held by NBA through Video Conferencing on 19-12-2019, it was suggested that States may avail the financial opportunities under CAMPA funds. NBA would also recommend MoEF & CC for issuing an advisory to all the State Governments for sanctioning financial grants from the CAMPA funds. Besides this, the Board was also informed that a separate request has also been made to Tribal Development Department for providing Rs.1.90 Cores, so that the PBRs work in tribal areas could be taken up. It was also requested to the Board that as an alternative, we may take up the matter with the State Government to provide funds to complete the task.

Decisions:

In view of the directions of the Hon'ble NGT, the Board agreed that we may hold a separate meeting with the Rural Development and Panchayati Raj, Urban Development, Tribal Development, Forest and Power Department to explore the possibility of mobilization of funds. The Board also agreed to take up the matter with State Government for providing funds to SBB so that orders of the Hon'ble NGT could be complied with.

Agenda Item No.4.10: Request for seeking time from Hon'ble NGT to complete the PBRs

16. In view of the quantum of the work involved in the preparation of the PBRs at various levels, the Board was apprised that the preparation of PBRs is a time consuming process and requires a lot of resources such as highly qualified manpower, time and huge budget. It is, therefore, proposed that SBB may send a request to MoEFCC/NBA to take up the matter with Hon'ble NGT for seeking adequate time i.e. say approximately 2 years in view of quantum of the work and number of BMC involved for competing the PBRs at all level.

Decisions:

The Board agreed to the proposal and also directed that while submitting the request complete justification should be made in order to strengthen the case.

Agenda Item No.4.11: Direct transfer of funds to TSGs instead to BMC

17. The matter was also brought in the notice of the Board regarding the current practice of fund flow and the amount required for preparation of PBRs which is being transferred to BMC concerned in one installment i.e. 100% of the total amount. Thereafter a tripartite agreement is signed amongst the SBB, TSG and BMC concerned. Thereafter, BMC transfers the funds to TSG as per following.

- i. 1st instalment of 50% (on signing of MoU)

- ii. IInd instalment 25% (On approval of draft PBR by Expert Group)
- iii. IIIrd instalment 25% (On approval of PBRs by Board)

It was also brought in the notice of the Board that TSG have expressed difficulties in executing the task in a time bound manner as the BMC fails to transfer the funds timely and regularly and thus requested that funds may be sent to TSG directly.

Decision:

The Board considered the request made by the TSG and agreed the proposal to transfer the funds directly to TSG involved at District and Block level at the first instance.

Agenda Item No.4.12: Fixing of cost norms for preparation of PBRs by TSGs

18. The Board was also apprised about the provisioning of funds being made available to the TSG at various levels and the technical problems being faced by the TSG in hiring the manpower for completing the task. It was also informed that the TSGs are given funds for the preparation of PBRs at the following rates:-

- (i) Panchayat level @ Rs.1.00 Lacs per PBR
- (ii) Block level @ Rs. 1.30Lacs per PBR
- (iii) District level @ Rs.2.00 Lacs per PBR
- (iv) ULB level Not fixed

The matter was also brought in the notice of the Board as some TSGs have requested to fix cost norms vis-a-vis salary/honorarium to the Project Staff etc.

Decision:

The Board agreed the proposal to fix up the salary norms of the State as under.

The institutes may also opt the norms of their respective institutions.

- (a) Salary /honorarium to Ph. D without NET=Rs.20,000/-PM
- (b) Salary /honorarium to PG level Project Staff=Rs.10,000/-PM

(c) Salary/honorarium to UG level Graduate /GSDP trained staff=Rs.8,000/-
PM

19. The meeting ended with a vote of thanks to the Chair.

By Order

Secretary,
Environment, Science & Technology
to Govt. Himachal Pradesh

Endst No.

Dated:

Copy forwarded for information and necessary action to the following:

1. Addl.Chief Secretary (Forest & Power) to the Govt. of Himachal Pradesh.
2. Addl.Chief Secretary (Industries) to the Govt. of Himachal Pradesh.
3. Principal Secretary (Finance) to the Govt of Himachal Pradesh.
4. Principal Secretary(TD) to the Govt of Himachal Pradesh
5. Secretary (Env. Science & Technology) to the Govt of Himachal Pradesh.
6. Secretary (RD& Panchayati Raj) to the Govt of Himachal Pradesh.
7. Secretary (UD) to the Govt of Himachal Pradesh.
8. Principal Chief Conservator of Forest(HoFF)
9. Principal Chief Conservator of Forest(Wild Life)
10. Director ,Directorate of Agricultur
11. Director ,Directorate of Horticulture
12. Director ,Department of Animal Husbandry
13. Director ,Department of Fisheries
14. Director ,Department of Environment ,Science &Technology
15. Vice Chancellor, Dr YSP University of Horti. & Forestry,Nauni,Solan
16. Vice Chancellor,CSK HPKV Palampur
17. Vice Chancellor,HPU Shimla
18. Director ,HFRI ,Panthaghati Shimla

Thakur 5/2/2020

Joint Member Secretary
HP State Biodiversity Board

Thakur
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

35. 38.

Annexure-I

Sr. No.	Name	Designation
1.	Sh. Anil Kumar Khachi	Chairman HPSBB -cum- Chief Secretary
2.	Sh. Rajneesh,	Secretary, Env. Science & Technology.
3.	Sh. D.C. Rana	Member Secretary, HPSBB
4.	Sh. Nishant Thakur	Joint Member Secretary, HPSBB
5.	Dr. Sanjay K. Uniyal	Sr. PSO, CSIR-IHBT, Palampur, H.P.
6.	Sh. Hamir Chand	Asst. Director, Dept. Of Fisheries
7.	Sh. NPS Dhaulta	Wild life wing, H.P. Forest Department
8.	Dr. Rajesh Sharma	Scientist-G, HFRI, Panthghati, Shimla
9.	Dr. Mohar Singh	ICAR-NBPGR, Regional Centre, Shimla
10.	Dr. Rakesh Kumar Singh	Head, GB Pant Institute, Himachal Regional Centre, Mohal, Kullu
11.	Dr. K.L. Sharma	Jt. Director Horticulture, Shimla
12.	Dr. K.K.Sharma	OSD-Ayurveda, Shimla
13.	Sh. D. K. Rattan	Director- Ayurveda, Shimla
14.	Prof. Arvind Bhatt	Dean Planning, HPU, Summer Hill, Shimla
15.	Dr. Suresh Kumar Sharma	Nodal Officer, Dept. Of Agriculture, Krishi Bhawan, Boileauganj, Shimla-5.
16.	Dr. D.K. Vatsa	Director Research, CSK-HPKV, Palampur
17.	Dr. R.K. Kapila	Nodal Officer, CSK-HPKV, Palampur
18.	Sh. Dinesh Kumar Sharma	Addl. Secretary Industries
19.	Sh. P.L. Chauhan	Addl. Pr. Chief Conservator of Forests, H.P. Shimla
20.	Prof. Parvinder Kaushal	Vice Chancellor, Dr. YSP UHF, Nauni, Solan
21.	Sh. Kewal Sharma	Addl. Director Panchayati Raj Department, Shimla
22.	Sh. D.D. Sharma	Special Secretary, Finance, H.P.
23.	Dr. Munish Batta	Deputy Director, Animal Husbandry, Shimla
24.	Dr. S.S. Randhawa	PSO, Centre for Climate Change, HIMCOSTE, Shimla
25.	Smt. Shubhra Banerjee	SSO, HPSBB, HIMCOSTE, Shimla
26.	Smt. Priyanka Sharma	SSA, HPSBB, HIMCOSTE, Shimla
27.	Dr. M.L. Thakur	Project Coordinator, HPSBB, HIMCOSTE, Shimla
28.	Dr. Pankaj Sharma	SSP, HPSBB, HIMCOSTE, Shimla
29.	Mr. Vineet Negi	SP, HPSBB, HIMCOSTE, Shimla


 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

Proceedings of the meeting to expedite preparation of Peoples' Biodiversity Registers (PBRs) in Himachal Pradesh,

Organized under the

Chairmanship of Secretary (Env, Sci. & Tech.)-cum-Chairman, HIMCOSTE,

Date: 30th June, 2020

Venue: HP Govt. Secretariat, Shimla-2.

A meeting was organized to expedite preparation of Peoples' Biodiversity Registers (PBRs) in Himachal Pradesh, under the Chairmanship of Secretary (Env, S&T)-cum-Chairman HIMCOSTE on 30th June, 2020 (3:00 PM) in his Chamber, Arnsdale building, HP Govt. Secretariat, Shimla-2.

2. The participants present during the meeting were as under:

1. Sh. Sandeep Bhatnagar, IAS, Secretary, Rural Development and Panchayati Raj
2. Ms. Rakhil Kahlon, IAS, Special Secretary, Education
3. Sh. Lalit Jain, IAS, Director, Rural Development & Panchayati Raj
4. Sh. DC Rana, IAS, Member Secretary, HP State Biodiversity Board
5. Sh. R.K. Gautam, IAS, Director, Urban Development
6. Sh. Nishant Thakur, HPAS, Joint Member Secretary, HP State Biodiversity Board
7. Sh. Surinder Maltu, HPAS, Joint Director, Panchayati Raj
8. Dr. Sunil Baniyal, OSD, Department of Higher Education
9. Smt. Shubhra Banerjee, SSO, HP State Biodiversity Board
10. Smt. Priyanka Sharma, SSA, HP State Biodiversity Board
11. Dr. M.L. Thakur, Project Coordinator, HP State Biodiversity Board
12. Sh. Vineet Negi, Scientific Professional, HP State Biodiversity Board

3. At the onset, Sh. Rajneesh, IAS, Secretary (Env, S&T) welcomed all the participants and briefed about the legal aspects of PBRs and its importance in view of the legal provisions as provided under the Biological Diversity Act, 2002.

4. Sh. D.C. Rana, Member Secretary, gave a brief background about the Biological Diversity Act, 2002, People's Biodiversity Registers (PBR) preparation and its relevance. It was briefed that under Section 41 of the Biological Diversity Act, 2002, all Local Authorities (Panchayati Raj Institutions & Urban Local Bodies) are required to constitute Biodiversity Management Committees (BMC's). He said that BMC's have been constituted at all 3371 local bodies of the State. Thereafter, these BMC's will prepare People's Biodiversity Registers in accordance with the Section 41 of the Biological Diversity Act, 2002, within areas of their jurisdiction for the purpose of promoting conservation, sustainable use and documentation of biological

37. 40.

170

diversity and granting access & levying charges. He further added that the State Biodiversity Board after collecting secondary data from various departments i.e. Agriculture, Horticulture, Forest, Fishery, Medicinal Plant Board etc. and after segregating it district and component wise has uploaded it on the webportal of HP State Biodiversity Board. Link of the secondary data has also been communicated to the concerned Departments and the Technical Support Groups (TSGs) engaged by HP State Biodiversity Board to prepare District and Block level People's Biodiversity Registers (PBRs).

5. Sh. D.C. Rana further told that the State Biodiversity Board on request from the Panchayati Raj Department has imparted training on preparation of PBRs to all the Block Development Officers and District Panchayat Officers through virtual mode in the first week of June 2020. Besides, training on preparation of PBRs through virtual mode is being provided to all the Panchayat Pradhans and Panchayat Secretaries. He also added that the Board has prepared details of the Departments which should be contacted for relevant secondary data pertaining to particular format of the PBR (Annexure-I). The Board has identified and collaborated with 11 Technical Support Groups (TSGs) from various academic and research and development institutes of the State who can provide support to the BMCs in preparation of PBRs.
6. Sh. Rajneesh, Secretary (Env, S&T), pointed out that PBRs contain very technical/scientific information therefore opined that the BMCs might not have technical ability to incorporate the information/data on online portal.
7. Shri DC Rana further added that as per the Order of the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of Chandra Bhal Singh vs. Union of India & Ors. (OA No. 347/2016), dated 9th August 2019 and 18th March 2020, all the States and Union Territories of the Country were asked to constitute 100% BMCs and also prepare PBRs thereafter. In Himachal Pradesh, 100% BMCs have been constituted and PBRs at District and Block levels are being prepared through Technical Support Groups which are actually Academic and Research Institutes of the State.
8. Sh. Rajneesh, Secretary (Env, S&T) emphasized this is a time bound task, therefore stressed for evolving some efficient mechanism to move ahead and prepare all the PBRs at the Gram Panchayat level with limited resources by 31st August, 2020.


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

38. 41.

174

Agendawise Discussions and Actionable Outcomes

Agenda Item No. 5.1: Providing resolutions of BMCs

9. **Discussion:** Sh. D.C. Rana informed that some of the BMCs have not submitted copies of resolutions upon the constitution of BMCs to the Board. The list of such BMCs has been prepared and would be shared with the Department of Rural Development & Panchayati Raj and Urban Development Department for early submission (Annexure-II).
10. **Actionable outcome:** Sh. Rajneesh, Secretary (Env, S&T), told that HPSBB has already filed the compliance report on constitution of 100% BMCs before the Hon'ble National Green Tribunal in the matter of Chandra Bhal Singh VS Union of India and Ors. as per the information provided by the Directors of Panchayati Raj and Urban Development Departments and therefore all the resolutions need to be submitted to the Board immediately. In pursuance, Sh. Sandeep Bhatnagar, Secretary (RD&PR), gave directions to the concerned officers to immediately comply with the submission of BMCs resolutions to the Board.

Agenda Item No. 5.2 Capacity building trainings on PBR preparation through virtual mode

11. **Discussions:** Sh. D.C. Rana, Member Secretary, said that HPSBB through TSGs is preparing 12 PBRs at District level, 79 PBRs at Block level and 112 PBRs at Gram Panchayat Level, and 106 PBRs at Gram Panchayat level and 1 PBR at Municipal Corporation Level have already been prepared by the Board.
12. Sh. Rajneesh, Secretary (Env, S&T) added that large number of PBRs are to be prepared at the Gram Panchayat level. He further added that the finances for PBR preparation should be spent by the Panchayati Raj and Urban Development Departments out of their own resources. He proposed that suitable graduate interns should be hired by Gram Panchayats or the Block Development Offices by formulating some strategies.
13. Sh. Sandeep Bhatnagar, Secretary (RD&PR), stressed on the need to organize foundation course or induction training to the interns and requested the Board to organize such courses/trainings. Sh. Rajneesh suggested that preparation of 5-10 PBRs of adjoining Panchayats should be given to the trained graduate interns. However, Sh. Lalit Jain, Director, Rural Development and Panchayati Raj, suggested that keeping in view the technical/scientific information involved in preparation of PBRs, there is a need to hire 2 interns (One from Botany and one from Zoology field) and maximum of 5 PBRs could be prepared in two months

39. 42.

472

time Sh. R.K. Gautam, Director, Urban Development, said that the interns after training should collect the primary data through consultation mode. Sh. Rajneesh, opined that the consultation process, if followed, during PBR preparation would increase the level of sensitivity and knowledge of local stakeholders on biological resources of the area and will ensure the participation of local people in conservation and sustainable use of biological resources as per the aims and objectives of Biological Diversity Act, 2002. He also suggested that the interns may be hired for two months @ Rupees Fifteen to Twenty Thousand per month.

14. **Actionable Outcome:** It was decided that at the Gram Panchayat level PBRs will be prepared by engaging two Graduate interns from Botany and Zoology streams by hiring for 2 months time and each such team will prepare at least 5 PBRs. The process of hiring interns will be done by Department of Rural Development and Panchayati Raj and Urban Development Department.

Agenda Item No. 5.3 Departments to be contacted by BMCs for format wise data on PBRs

15. **Discussion:** Sh. D.C. Rana informed that details of annexures and formats for PBR preparation and departments to be contacted by BMCs for format wise data on PBRs has been prepared by the HP State Biodiversity Board and will be shared with the concerned Departments and Biodiversity Management Committees. Sh. Rajneesh directed that an indicative list of experts including TSGs, experts working in various Academic and R&D Institutes who could help during PBR preparation, should also be provided to the BMCs.

16. **Actionable Outcome:** Details of annexures and formats for PBR preparation and departments to be contacted by BMCs for format wise data on PBRs should be shared with the concerned departments and BMCs.

Agenda Item No. 5.4 Online platform to be hosted on HPSBB webportal for filing of data by the BMCs for preparation of PBRs.

17. **Discussion:** Sh. D.C. Rana explained that there are 5 annexures and 31 formats which are to be filled to prepare a PBR as per standardized format of the National Biodiversity Authority, Chennai. He said that for providing uniformity to all the PBRs of the State Biodiversity Board proposes to prepare an online portal for entry of information/data for preparation of PBRs by concerned BMCs. The online portal will be hosted on the website of HP State Biodiversity Board and login/user ID and password will be provided to all concerned local bodies and expert groups. He further added that ACoSAC has submitted a proposal for preparing the online portal

Ac. 43.

~~173~~

on PBRs at the cost of rupees seven lakhs thirty six thousand two hundred and ninety seven only. It will be hosted on HPSBB webportal within 15 days time.

18. Sh. Sandeep Bhatnagar, suggested that keeping in view the inaccessible terrain and poor internet connectivity in some of the areas of the State, some offline data feeding mechanism should be added in the planned web based system for PBR.
19. Sh. Rajneesh directed that the data after feeding on the online platform should be submitted to the Block Level Expert Committee by the Secretary of the concerned BMC for scrutinizing and approval. If approved, it will be sent to State Level Expert Committee, and if not approved by Block Level Expert Committee, will be sent back to the concerned BMC for correction and improvement.
20. **Actionable Outcome:** Preparation of online platform for PBR was approved and it was directed that it should be hosted on the webportal of HPSBB immediately. It should also have some mechanism for offline data feeding. Block Level Expert Committee will scrutinize and approve the PBRs sent online to them by the Secretary of the BMC.

Agenda Item No. 5.5 Time frame for preparation of all PBRs

21. **Discussion:** Sh. Nishant Thakur, Joint Member Secretary, HPSBB, told that as per orders dated 18.03.2020 of Hon'ble NGT, an updated status report, as on 31.08.2020, has to be filed before 30.09.2020, therefore the last date for preparation of all PBRs would be 31.08.2020. Sh. Sandeep Bhatnagar suggested that meanwhile the State should seek extension of time period for preparation of all PBRs from Hon'ble NGT based upon the facts firstly that the BMCs lack technical expertise for preparation of PBRs, secondly there are some inaccessible areas in the State which are open only for few months in a year and lastly due to prevailing pandemic of COVID-19 three working months have already been lost.
22. **Actionable Outcome:** The earnest efforts should be made to prepare all PBRs by 31.08.2020 by engaging interns. The State should also seek extension of time period for PBR preparation from Hon'ble NGT.

Way Forward:

23. Some mechanism may be devised for capacity building of local stakeholders for ensuring participation of BMCs in conservation and sustainable use of biological resources as per aims and objectives of the Biological Diversity Act, 2002. Similar mechanism should also be framed to ensure participation of common stakeholders in generating revenues through equitable sharing provisions of the Biological Diversity Act, 2002.


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

44. 44.

174

24. Summary of Actionable Outcomes

- i) All the resolutions to be submitted to the Board immediately.
- ii) Gram Panchayat level PBRs to be prepared by engaging two Graduate interns from Botany and Zoology streams by hiring for 2 months time and each such team to prepare at least 5 PBRs.
- iii) The process of hiring interns to be done by Department of Rural Development and Panchayati Raj and Urban Development Department.
- iv) Details of annexures and formats for PBR preparation and departments to be contacted by BMCs for format wise data on PBRs to be shared with the concerned Departments and BMCs.
- v) Online platform for hosting and feeding data of PBR with some mechanism for offline data feeding, to be hosted on the webportal of HPSBB immediately.
- vi) The earnest efforts to be made to prepare all PBRs by 31.08.2020 by engaging interns.
- vii) The State to also seek extension of time period for PBR preparation from Hon'ble NGT.

sd/-

Rajneesh, IAS
Secretary (Env. S&T) to the
Government of Himachal Pradesh

Endst. No. STC/F(7)-6/2019

Dated: Shimla-1 -07-2020

Copy forwarded for information and necessary action to:

1. Sh. Sandeep Bhatnagar, IAS, Secretary, Rural Development and Panchayati Raj
2. Ms. Rakhil Kahlon, IAS, Special Secretary, Education
3. Sh. Lalit Jain, IAS, Director, Rural Development & Panchayati Raj
4. Sh. R.K. Gautam, IAS, Director, Urban Development
5. Sh. Surinder Maltu, HPAS, Joint Director, Panchayati Raj
6. Dr. Sunil Baniyal, OSD, Department of Higher Education
7. Official file

(Nishant Thakur)
(Nishant Thakur)

Joint Member Secretary
HP State Biodiversity Board

(Nishant Thakur)
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

42.

45.

Annexure R-9/6

~~Annexure F~~
2114

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-A(3)-1/2004

Dated: Shimla-2, the

5th September, 2019

NOTIFICATION

In supersession of this department Notification of even No. dated 17.12.2016 with regard to evaluation of Peoples Biodiversity Registers (PBRs) in the State the Governor of Himachal Pradesh is pleased to notify the Expert Group consisting of the following to supervise the preparation, evaluate draft PBRs and certify their authenticity on behalf of the H.P. State Biodiversity Board:-

Sr.No	Name	Designation & Address
1.	Prof. J.K. Sharma (Agro-biodiversity/Plant Breeding/Genetics)	Retd. Prof., CSK Palampur, H.P.
2.	Prof. N.S. Chauhan (Medicinal Plants/Herbs/Forestry)	Retd. Prof., Dr. Y.S. Parmar University of Horti. & Forests, Nauni, Solan, H.P.
3.	Dr. B.D. Sharma (Agriculture/ Forestry)	Retd. Head, NBPGR Phagli, Shimla, H.P.
4.	Dr. Arvind Gulati (Micro-diversity)	Retd. Principal Scientist, CSIR-IIIBT, Palampur, H.P.
5.	Dr. D.R. Nag, (Medicinal/Aromatic Plants)	Retd. Head, Herbal Garden, Jogindernagar, Distt. Mandi, H.P.
6.	Dr. J.K. Gupta, (Entomology)	Retd. Prof., Dr. Y.S. Parmar University of Horti. & Forests, Nauni, Solan, H.P.
7.	Dr. S.P. Bhardwaj (Horticulture Biodiversity)	Retd. Associate Director, Regional Fruit Research Station UHF, Nauni, Solan R/O Mashobra, Shimla; HP.
8.	Dr. Y.P. Sharma (Agri-Horticulture Biodiversity)	Retd. Head, Indian Institute of Agriculture (Horticulture) R/O Amartara Cottage, Shimla, HP.
9.	Dr. Kuldeep Kumar (Fisheries)	Retd. Director, Deptt. of Fisheries, H.P.
10.	Dr. R.K. Mandyal (Animal/livestock Biodiversity)	Professor, Medicine, College of Veterinary & Animal Sciences, HP KVV, Palampur, HP.

By Order

R.D. Dhillon

Adml. Chief Secretary (Env. Sci & Tech) to the
Government of Himachal Pradesh

Order No. STE-A(3)-1/2004

Dated: Shimla-2, the

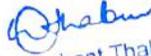
5th September, 2019

Copy forwarded for information and necessary action to:-

1. The Secretary to the Governor, Himachal Pradesh, Shimla-2

2. The M/S/PS to the Chief Minister/Ministry/CPS, H.P. Shimla-2

cont.


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

MS
JMS
SSR Biodiversity

16/9

135
26/9/19

46. 46

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-A(3)-1/2004-loose

Dated: Shimla-2

7 -03-2020.

NOTIFICATION

In continuation of this department notification No. STE-A(3)-1/2004 dated 05-09-2019 with regard to evaluation of Peoples Biodiversity Registers (PBRs) in the State, the Governor, Himachal Pradesh is pleased to notify the following three officers as additional members of the Expert Group constituted to supervise the preparation, evaluate draft PBRs and certify their authenticity on behalf of the HP State Biodiversity Board:-

S. N.	Name	Designation & Address
1.	Dr. S.S. Samant	Director, Himalayan Forest Research Institute (HFRI), Panthaghati, Shimla-171009
2.	Officer in-Charge	Zoological Survey of India, High Altitude Regional Centre, Saproon, Solan (HP)-173211
3.	Scientist in-Charge	Botanical Survey of India, High Altitude Western Himalayan Regional Centre, Dr Y.S. Parmar University of Horticulture and Forestry, Nauni, Solan (HP)-173212

By Order,

Rajneesh, IAS
Secretary (Env. &ST) to the
Government of Himachal Pradesh
-03-2020.

Endst. No. STE-A(3)-1/2004-loose

Dated: Shimla-2

Copy forwarded for information and necessary action to:

1. The Secretary to the Governor, Himachal Pradesh, Shimla-171002.
2. The SPS/PS to the Chief Minister/Minister, H.P Shimla-171002.
3. The Private Secretary to the Chief Secretary to the Govt. of Himachal Pradesh.
4. All the Chairman/Members of the above mentioned committee.
5. The Member Secretary, H.P. State Biodiversity Board, Shimla-171009 to ensure that being Convenor of the Committee, the reports are submitted within prescribed time frame.
6. Guard file.

(Sat Pal Dhiman) 7-3-2020
Joint Secretary (Env. S&T) to the
Government of Himachal Pradesh
Ph. No. 0177-2621874

Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

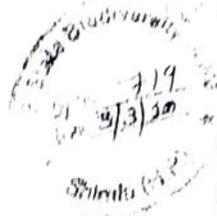
JMS
SSO(SBB)

11/3/20

Sh. Nishant Thakur
16/3/20

~~47~~ 47.

Annexure R-9/7



Government of Himachal Pradesh
Department of Environment, Science & Technology

95-02-2020

No. STE-A(3)-1/2004-loose Dated: Shimla-2

NOTIFICATION

The Governor, Himachal Pradesh is pleased to constitute committees at District, Block, ULB and Panchayat level for the purpose of supervision of the preparation of a People's Biodiversity Register (PBR) and also to provide required support to the Technical Support Group (TSG) and other Organizations/Individuals involved in preparation of PBRs as under:-

Committee at District level:

1.	Deputy Commissioner	Chairman
2.	District Panchayat Officer	Member Secretary
3.	Divisional Forest Officer	Member
4.	Dy. Director (Horticulture)	Member
5.	Dy. Director (Agriculture)	Member
6.	District Fishery Officer	Member
7.	Dy. Director (Animal Husbandry)	Member
8.	Commissioner/Executive Officer/Secretary (Urban Local Bodies concerned)	Member
9.	Representative of TSGs	Member
10.	All Block Development Officers	Member

The Chairman may co-opt other experts as Members of the Committee.

wf
4/3/2020

Committee at Block level:

1.	Sub Divisional Magistrate	Chairman
2.	Block Development Officer	Member Secretary
3.	Agriculture Development Officer	Member
4.	Horticulture Development Officer	Member
5.	Range Officer/Heat Officer (Forest)	Member

2015
SBB

Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Sh Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

48. 48.

6.	Representative of Block level TSG	Member
7.	Veterinary Officer	Member
8.	Panchayat Inspector	Member
The Chairman may co-opt other experts as Members of the Committee.		

By Order,

Rajneesh, IAS
Secretary (Env. & ST) to the
Government of Himachal Pradesh

Endst. No.: As above

Dated: Shimla-2,

25-02-2020.

Copy forwarded for information and necessary action to:

1. All the Administrative Secretaries to the Government of Himachal Pradesh.
2. All Heads of Department of Himachal Pradesh.
3. All the Divisional Commissioners of Himachal Pradesh.
4. All the Deputy Commissioners of Himachal Pradesh.
5. The Pr. Chief Conservator of Forest, H.P. Shimla-171001.
6. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New Shimla-9.
7. The Director (Environment, Science & Technology), Paryavarn Bhawan, Near U.S. Club Shimla-1.
8. The Director, Horticulture, HP, Shimla.
9. The Director, Agriculture, HP, Shimla.
10. The Director, Animal Husbandry, Shimla.
11. The Director, Fishery H.P.
12. All the Block Development Officers, HP.
13. The Member Secretary, H.P. State Council for Science, Technology and Environment (HIMCOSTE), Block No. 34, SDA Complex, Kasumpti, Shimla-9.
14. Guard file.

(Sat Pal Dhiman)
Joint Secretary (Env. S&T) to the
Government of Himachal Pradesh
Ph. No. 0177-2621874

Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

47.

Annexure R-9/8.

Status of PBRs in Himachal Pradesh (As on 31/08/2020)

District Panchayats			Block level Panchayats			Gram Panchayats			Urban Local bodies			Overall Total
Total local bodies	PBRs prepared	PBRs in progress	Total local bodies	PBRs prepared	PBRs in progress	Total local bodies	PBRs prepared	PBRs in progress	Total local bodies	PBRs prepared	PBRs in progress	PBRs prepared
12	12	0	79	79	0	3226	3226	0	54	1	53	3318

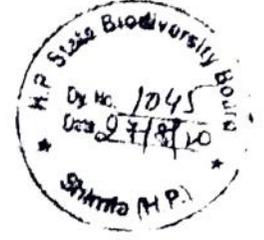
Status of PBRs in Himachal Pradesh (As on 10/09/2020)

District Panchayats			Block level Panchayats			Gram Panchayats			Urban Local bodies			Overall Total
Total local bodies	PBRs prepared	PBRs in progress	Total local bodies	PBRs prepared	PBRs in progress	Total local bodies	PBRs prepared	PBRs in progress	Total local bodies	PBRs prepared	PBRs in progress	PBRs prepared
12	12	0	79	79	0	3226	3226	0	54	1	53	3318


 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

Compliance Report

Following in the compliance report for the preparation of Peoples Biodiversity Registers (PBRs) allotted by the H.P. State Biodiversity Board to the Department of Panchayati Raj :



- 1. Name of District : Bilaspur
- 2. Number of Gram Panchayats : 151
- 3. Number of PBRs Prepared : 151

DECLARATION

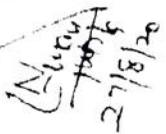
I **Shashi Bala, District Panchayat Officer Bilaspur** District Bilaspur hereby declare that the total number of **151 PBRs** at District Bilaspur at Gram Panchayat Level has been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief.

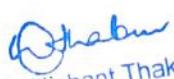
Place: Bilaspur

Date: 27/08/2020


 27/08/20
Distt. Panchayat Officer
Signature of Competent Authority


 27/8/20

~~SP (S.B.B.)~~

 27/8/20


 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board



No. 5334-35
Office of the District Panchayat Officer
Chamba, District Chamba H.P.

To
The Joint Member Secretary,
H.P. State Biodiversity Board.

Chamba-176310 Dated 27 August, 2020

Subject: Compliance report regarding preparation of People Biodiversity Registers (PBRs) at Gram Panchayat level, as per the directions of Hon'ble National Green Tribunal.

Sir,
In reference to your office letter No. HIMCOSTE/HPSBB/2760 dated 19 08 2020 on the subject cited above.

In this regard, it is submitted that the requisite information regarding preparation of PBRs at Gram Panchayat level is being sent herewith in respect of District Chamba for information and further necessary action please. the prescribed format.

Encls: As Above

Yours faithfully,

District Panchayat Officer,
Chamba, Distt. Chamba H.P. -
Phone:01899222204, e-mail: dpochamba10@gmail.com

Endst. No. 5334-35 Dated 27 August, 2020
Copy to:

- 1. The Joint Director-cum-Joint Secretary, Panchayati Raj Department H.P. w.r.t.letter No. PCH-HA(1)2 2013-BDA-III-50410-501 dated 20th August, 2020 for information please.
- 2. The Deputy Commissioner Chamba for information please.

District Panchayat Officer,
Chamba, Distt. Chamba H.P.

27/8/20

27/8/2020

Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Compliance Report

Following is the compliance report for the preparation of Peoples Biodiversity Registers (PBRs) allotted by HP State Biodiversity Board to the Department of Panchayati Raj:

- | | | |
|-----------------------------|---|--------|
| 1. Name of the District | : | Chamba |
| 2. Number of Gram Panchayat | : | 283 |
| 3. Number of PBRs prepared | : | 283 |

DECLARATION

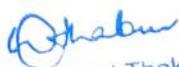
I Mahesh Chand hereby declare that the total number of PBRs at in District Chamba at Gram Panchayat level has been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief.

Place: Chamba

Date : 26-08-2020



Signature of Competent Authority


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

-46- 53.

No:- 6954
Office Distt. Panchayat Officer.
Hamirpur. Distt. Hamirpur. H.P



To

Joint Member Secretary
H.P. State BioDiversity Board,
Parhyavaran Bhawan, US Club, H.P. Shimla-1

Hamirpur

Dated: 25.08.2020

Sub:-

Compliance report regarding preparation of PBRs at Gram Panchayat level, as per directions of Hon'ble Nation Green Tribunal.

Sir,

Please refer to your office Letter No. -2760, Dated 19-8-2020 on the above cited subject. In this regard, it is submitted that the requisite information regarding preparation of PBRs at Gram Panchayat level is being sent herewith in R/O Distt. Hamirpur for your further information and necessary action please.

Enclosed -1

Yours faithfully,

(Harbans Singh)
Distt. Panchayat officer
Hamirpur. Distt. Hamirpur. H.P.
Phone No.01972-222467

Date - 25.08.2020

Endst -No. 6955

- 1. The Director, Panchayati Raj Department Shimla-9 with reference to letter No.PCH-HA-(1)2/2013-BDA-37073-164 for information

Distt. Panchayat officer
Hamirpur. Distt. Hamirpur. H.P.

Handling
25/8/20

SSP/SEB
25/8/20

SP/

Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Compliance Report

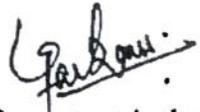
Following is the compliance report for the preparation of Peoples Biodiversity Registers (PBRs) allotted by HP State Biodiversity Board to the Department of Panchayat Raj:

1. Name of the District **HAMIRPUR**
2. Number of Gram Panchayat **229**
3. Number of PBRs Prepared **: 229**

DECLARATION

I, **HARBAS SINGH**.....hereby declare that the total number of PBRs at in District **HAMIRPUR**..... at Gram Panchayat level has been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief.

Place: **Hamirpur**
Date: **25-8-2020**


Signature of Competent Authority


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

$$[229 + \frac{0}{TSC} = 229]$$

NO Panch- KGR- PBR - 12509
Distt Panchayat Officer,
Kangra at Dharamshala H.P.

e-mail

The,
Member Secretary,
Himachal Pradesh State Biodiversity Board,
Paryavaran Bhawan, US Club, Shimla- 171001.



Dharamshala 176215 Date 26/8/2020

Subject :- Compliance report regarding preparation of People Biodiversity Register (PBRs) at Gram Panchayat Level, as per the directions of Hon'ble National Green Tribunal.

Sir/Madam

Please refer to a letter No -PCH-HA(1)2/2013-BDA-III- Dated 20 August 2020, received from the Joint Director-cum-Joint Secretary Panchayati Raj on the above cited subject.

In this regards, it is submitted that the requisite information regarding preparation of PBRs at Gram Panchayat Level is being sent herewith in R/O District Kangra for your further information and necessary action.

Yours faithfully,

Ashwani Kumar Sharma,
District Panchayat Officer,
Kangra at Dharamshala H.P.
PH. NO 018922223209
e-mail dpokangra62-hp@gov.in

Dt 26/8/2020

Encls -1

Indst No- As above- 12510-13420
Copy to -

1. The Joint Director-cum-Joint Secretary Panchayati Raj Himachal Pradesh Shimla- 9 for information please
2. All the Block Development Officer District Kangra Himachal Pradesh for information please.
3. All the Panchayat Secretary District Kangra through respective Block Development officer in reference to the certificate provided by them, for information.
4. All the Identified Life Science Graduates through respective Block Development officer for information

Handwritten notes:
Dharamshala 27/8/20
SP (S/B) / Khany 27/8/2020

District Panchayat Officer,
Kangra at Dharamshala H.P.

Handwritten signature: Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

49
53, 56.

Compliance Report

Following is the compliance report for the preparation of People Biodiversity Registers (PBRs) allotted by the HP State Biodiversity Board to the Department of Panchayati Raj:

1. Name of the District : Kangra
2. Number of Gram Panchayats : 748
3. Number of PBRs Prepared : 743

DECLARATION

I **Ashwani Kumar Sharma** District Panchayat Officer Kangra at Dharamshala hereby declare that the total number of 743 PBRs at District Kangra at Gram Panchayat Level has been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief.

Note:- The PBRs of 5 Gram Panchayats Har, Sukhnara and Harsar in Development Block Nagrota Surian, Praggpur Gram Panchayat in Development Block Praggpur and Narwana Khas Gram Panchayat in Development Block Dharamshala has already been prepared as per the information supplied by your office, to this office.

Place Kangra

Date 26/8/2020

जिला पंचायत अधिकारी
Kangra District Panchayat Authority
Signature

[743 + 5 = 748)
TS9


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

-50- 5A. 57.

No.KNR-Biodiversity-II-DPO/2020- - 4515
Office of The District Panchayat Officer,
District Kinnaur HP.



To
The Joint Member Secretary,
Himachal Pradesh Biodiversity Board,
Paryavaran Bhawan, US Club, Shimla - 171001.

Reckong Peo 172107 Dated the 26 August, 2020

Subject:- Compliance report regarding preparation of Peoples Biodiversity Register (PBRs) at Gram Panchayat Level, as per the direction of Hon'ble NGT.

Madam/Sir,
With reference to endorsement no HIMCOSTE/HPSBB-2760 Dated 19-08-2020 on the subject cited above, please find enclosed herewith compliance report regarding preparation of Peoples Biodiversity Registers (PBRs) at Gram Panchayat level in respect of District Kinnaur for favour of information and necessary action please.

Yours faithfully,

Encl. As above

District Panchayat Officer,
District Kinnaur, H.P.

Endst. No—As above- 4516
Copy to:-

The Director, Panchayati Raj Department, H.P. along with compliance report.

District Panchayat Officer,
District Kinnaur, H.P.

Sh. Nishant
26/8/20

SP (PBRs)
26/8/20

Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Compliance Report

Following is the compliance report for the preparation of Peoples Biodiversity Registers (PBRs) allotted by HP State Biodiversity Board to the Department of Panchayati Raj.

1. Name of the District : Kinnaur.
2. Number of Gram Panchayats : 65
3. Number of PBRs Prepared : 65

DECLARATION

I District Panchayat Officer hereby declare that the total number of PBRs at in District Kinnaur at Gram Panchayat level has been prepared and the information furnished above is true, complete and correct to the best, of my knowledge and belief.



(Devinder Sisodiya)
District Panchayat Officer,
District Kinnaur at R/ Peo.

Place : Reckong peo.
Date : 26-08-2020

[62+3=65]


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

No. 3663
Office of District Panchayat Officer,
Kullu, District Kullu, H.P.



To

The Joint Member Secretary,
H.P. State Biodiversity Board
Himachal Pradesh, Shimla-01.

Kullu, 175101

Dated: 26 August, 2020.

Subject:- Compliance report regarding preparation of PBRs at Gram Panchayat Level, as per the directions of Hon'ble National Green Tribunal.

Madam/ Sir,

In compliance to your office letter No.HIMCOSTE/HPSBB/2760 dated 19/08/2020 which is addressed to Director, Rural Development, Shimla, H.P. and copy endorsed to all the Distt. Panchayat Officer, H.P, on the subject cited above.

The requisite information is enclosed here within for your kind information and futher necessary action please.

Enclosed:- Compliance report

Yours faithfully,


District Panchayat Officer,
Kullu, District Kullu, H.P.

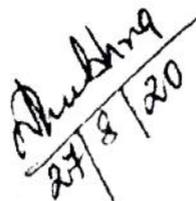
Email Id: dpokullu@hotmail.com Phone No. 01902-222306

Dated: 16 August, 2020

Endorsement No. 3664-66
Copy Forward to :

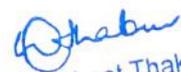
1. The Director, Panchayati Raj Department, Shimla-09 H.P. w.r.t above referred letter for information please.
2. Deputy Commissioner, Kullu for favour of information.
3. Dr. Vineet Negi, Dr. Aman Gupta and Dr. Pankaj , Scientific Professionals , Himachal Pradesh, State Biodiversity Board for favour of information .


District Panchayat Officer,
Kullu, District Kullu, H.P.


23/8/20

SP (G.B.S.)

2020


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Compliance Report

Following is the compliance report for the preparation of People Biodiversity Registers (PBRs) allotted by H.P. State Biodiversity Board to the Department of Panchayati Raj:-

1. Name of the District :- Kullu
2. Number of Gram Panchayat :- 204
3. Number of PBRs Prepared :- 204

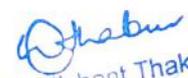
DECLARATION

I, Binla Devi District Panchayat Office, District Kullu hereby declare that the total number of PBRs in District Kullu at Gram Panchayat level has been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief.

Place:- Kullu
Date:- 26 August, 2020


District Panchayat Officer,
District Kullu, H.P.

[139 + 65 = 204]
TSG


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Status Report of PBRs as on 24th August, 2020 of District Kullu

Sr. No.	Name of Dev. Block	Total BMCs Distt. Kullu	Already prepared PBRs information provided by HPSBB	Total PBRs i.e. to be prepared by Life Science Graduates	Total PBRs prepared by Life Science Graduates till date	Status Report
1	Anni	32	3	29	29	Completed
2	Banjar	36	15	21	21	Completed
3	Kullu	70	17	53	53	Completed
4	Naggar	40	23	17	17	Completed
5	Nirmand	26	6	20	20	Completed
	Total	204	64	140	140	Completed

-54- 61.


 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Panchayat Board


 District Panchayat Office,
 Kullu, Distrcit Kullu H.P.

-55-59, 62.

No-141
Office of the District Panchayat Officer
Lahaul & Spiti at Keylong



To

The Joint Member Secretary
HP. State Biodiversity Board
Shimla.

Dated:- 27.08.2020

Subject:- Compliance report regarding preparation of Peoples Biodiversity Registers (PBRs) at Gram Panchayat level as per the directions of Honble National Green Tribunal

Sir,

This is in reference to the letter No-HIMCOSTE HPS6B 2760 Dated 19/08/2020 on the subject cited above. In this regard kindly find enclosed herewith the compliance report for favour of information and further necessary action please

Encls.-as above

Yours faithfully

[Signature]
District Panchayat Officer
District Lahaul & Spiti HP

Dated -

Endst No- as above-142

Copy forwarded to the Additional Director Panchayat Raj HP Shimla for information please

[Signature]
District Panchayat Officer
District Lahaul & Spiti HP

Shankar
27/8/20

SP (BB)

[Signature]
27/8/20

[Signature]
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Compliance Report

Following is the compliance report for the preparation of Peoples Biodiversity Register (PBRs) allotted by HP State Biodiversity Board to the Department of PanchayatiRaj

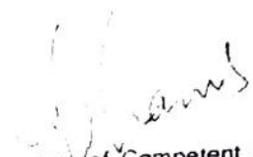
- 1 Name of District:- Lahaul & Spiti
2. Number of Gram Panchayat - 41
3. Number of PBR prepared - 41

DECLARATION

I Bhanu Partap Singh, District Panchayat Officer (DPO) hereby declare that the total number of PBRs at in District Lahaul & Spiti at Gram Panchayat level has been prepared and the information furnished above is true complete and correct to the best of my knowledge and belief

Place: Keylong

Date: 27/08/2020


Signature of Competent Authority
District Panchayat Officer,
Lahaul & Spiti HP


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

$$[27 + 14 = 41]$$

Tsq

Compliance Report

Following is the compliance report for the preparation of Peoples Biodiversity Registers (PBRs) allotted by HP State Biodiversity Board to the Department of Panchayati Raj

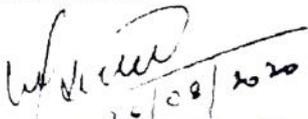
1. Name of District : Lahoul Spiti
2. Number of Gram Panchayats : 13
3. Number of PBRs prepared : 09 (PBRs of 04 GPs has been undertaken by CSIR-IHBT, Palampur, Kangra)

DECLARATION

I, Mahender Pratap Singh, AC-cum- Block Development Officer Dev. Block Spiti hereby declare that numbers of PBRs in Dev. Block Spiti District Lahoul Spiti at Gram Panchayat level has been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief

Place: Kaza

Date: 26-08-2020


26/08/2020
Assistant Commissioner (Dev.) Cum,
Block Development Officer,
Spiti at Kaza


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

No. PCH-MND-1(10)19-VOL-II - 7122
Office of the District Panchayat Officer,
Mandi District Mandi (H.P.)



To

The Member Secretary
H.P. State Biodiversity Board,
Parvataran Bhawan Near US Club Shimla-171001
Dated 27 August 2020

Subject:

Compliance report regarding preparation of Peoples Biodiversity Registers (PBRs) at Gram Panchayat level, as per the directions of Hon'ble National Green Tribunal.

Sir,

In reference to your office letter no HIMCOSTE, HPSBB/2760 dated 19/08/2020 on the subject cited above

In this connection, the compliance report on the prescribed format is herewith enclosed for information please

Yours faithfully,

[Signature]
District Panchayat Officer,
Mandi, District Mandi (H.P.)
Phone No 01905-235543,
Email: dpopanchmandi@gmail.com

Dated: 27-8-2020

Endst. No:- 7122

Copy to:

1. The Director Panchayati Raj Department Himachal Pradesh Shimla-9 in reference to their office letter no PCH-HA-(1)2/2013-BDA-50410-501 dated 20/08/2020 for information, please.

[Signature]
District Panchayat Officer,
Mandi, District Mandi (H.P.)

[Handwritten Signature]
27/8/20

SP(SBB)

[Handwritten Signature]
27/08/2020

[Handwritten Signature]
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Compliance Report

Following is the compliance report for the preparation of Peoples Biodiversity Registers (PBRs) allotted by HP State Biodiversity Board to the Department of Panchayati Raj:

- 1. Name of the District : Mandi
- 2. Number of Gram Panchayat : 469
- 3. Number of PBRs Prepared : 462 (7 prepared by the SBB itself)

DECLARATION

I, HARI SINGH THAKUR hereby declare that the total number of PBRs at in District Mandi at Gram Panchayat level has been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief.

Place: Mandi
Date: 27/08/2020

Signature of Competent Authority
[Signature]
District Panchayat
Mandi, Dist. Mandi (d.P.)

[Signature]
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

$$[462 + 7 = 469]$$

TSQ

-60-64 67.

No.PCH-SML(Biodiversity)-2019 - 21077
O/o the District Panchayat Officer,
Shimla, District Shimla.



To,

Member Secretary,
H.P State Biodiversity Board,
US Club, Shimla-1

Shimla-171001 Dated -- 2020 26/08/2020

Subject:- Compliance report regarding preparation of People Biodiversity Register (PBR's) at Gram Panchayat level, as per the directions of Hon'ble National Green Tribunal.

Sir/Madam,

With reference to the office letter No. PCH-HA(1)2/2013-BDA-III-50410-501 Dated 20 August, 2020, received from Department of Panchayati Raj H.P Shimla -9 vide which it is requested to submit the compliance report regarding preparation of PBR's by 27th August, 2020 to your Office.

In this context the requisite information is hereby submitted to your office on prescribed format (soft copy in Compact Disc) for further necessary action please.

Enclosed: as above

Your faithfully

(Vijay Bragta),
District Panchayat Officer,
Shimla, District ShimlaHP.

Endst.No As above: - 21078

Copy to:

- 1 The Joint Director-cum Joint Secretary Panchayati Raj Department, H.P Shimla-9 w.r.t office letter no. PCH-HA(1)2/2013-BDA-III-50410-501 Dated 20 August, 2020. for information please.

District Panchayat Officer,
Shimla, District ShimlaHP.

Handwritten:
A. K. Thakur
26/8/20

Handwritten:
SP(SB) [Signature]
26/8/20

Handwritten: Nishant Thakur
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Compliance Report

Following is the compliance report for the preparation of Peoples Biodiversity Registers (PBRs) allotted by HP State Biodiversity Board to the Department of Panchayati Raj.

1. Name of the District Shimla.
2. Number of Gram Panchayat 363
3. Number of PBRs Prepared 363

DECLARATION

I, Vijay Bagra DPO Shimla hereby declare that the Total number of PBRs at in District Shimla at Gram Panchayat level has been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief.

Place: Shimla.

Date: 25-08-2020.


Signature of Competent Authority


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

-62-68. 69.

F. mail

संख्या सोलन (पंच) जैव विविधता/2019- 3576
कार्यालय जिला पंचायत अधिकारी,
सोलन, जिला सोलन, हि0प्र0।

सेवा में,

निदेशक,
पंचायती राज विभाग हि0प्र0 शिमला-9

सोलन- 173211

दिनांक 26 अगस्त, 2020



विषय:-

Compliance report regarding preparation of People Biodiversity Register (PBRs) at Gram Panchayat level as per the direction of Hon'ble National Green Tribunal.

महोदय

उपरोक्त विषयक आपके कार्यालय पत्र संख्या पीसीएच-एचए(1)2/2013-बीडीए-III-50410-501 दिनांक 20.08.2020 के सन्दर्भ में मांगी गई सूचना इस पत्र के साथ संलग्न करके आपकी सेवा में आगामी आवश्यक कार्रवाई हेतु प्रेषित है।

संलग्न -प्रपत्र

भवदीय,

Gm
26/8/2020
(मोती लाल)

जिला पंचायत अधिकारी,
सोलन, जिला सोलन हि0प्र0।
दिनांक 26 अगस्त, 2020

पृष्ठांकन संख्या:-यथोपरि- 3597
प्रतिलिपि:-

सदस्य सचिव, हिमाचल प्रदेश राज्य जैव विविधता बोर्ड, युएस क्लब शिमला-1, जिला शिमला हि0प्र0 की सेवा में सूधनाथं।

Gm
26/8/2020

जिला पंचायत अधिकारी,
सोलन, जिला सोलन हि0प्र0।

Shubh
26/8/2020

SP(SBIB)
[Signature]
26/8/20

Shubh
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Compliance Report

Following is the compliance report for the preparation of Peoples Biodiversity Registers (PBRs) allotted by HP State Biodiversity Board to the Department of Panchayati Raj.

- | | |
|------------------------------|-------|
| 1. Name of The District: | Solan |
| 2. Number of Gram Panchayat: | 211 |
| 3. Number of PBRs Prepared : | 211 |

DECLARATION

I Moti Lal, Distt. Panchayat Officer Distt. Solan hereby declare that the total number of PBRs at in District Solan at Gram Panchayat level has been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief.

Place :- Solan

Dated : 25-08-2020


District Panchayat Officer
Solan, District Solan
Signature of competent Authority


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

[210 + 01 = 211]
TSC

-64- 71.

संख्या: पीसीएन-एसएमआर-पीबीआर- 3714
कार्यालय जिला पंचायत अधिकारी, जिला सिरमौर स्थित नाहन, हि.प्र.।

सेवा में,

संयुक्त सदस्य सचिव,
जैव-विविधता बोर्ड शिमला
हिमाचल प्रदेश,



नाहन- 173001

दिनांक 20/8/2020

Subject:-

Compliance Report regarding preparation of People Biodiversity Registers (PBRs) at Gram Panchayats level, as per the directions of Hon'ble National Green Tribunal.

महोदय,

उपरोक्त विषयक निदेशक, पंचायती राज विभाग, हिमाचल प्रदेश, के कार्यालय पत्र संख्या-50410-501 दिनांक 20 अगस्त, 2020 के संदर्भ में समस्त खण्ड विकास अधिकारी से प्राप्त Compliance Report अनुसार सूचना निर्धारित प्रपत्र पर तैयार कर इस पत्र के साथ संलग्न कर आगामी कार्रवाई हेतु प्रेषित है।

संलग्न:- 01

भवदीय,

जिला पंचायत अधिकारी,
जिला सिरमौर, नाहन, हि.प्र.।
दिनांक 26/8/2020

पृष्ठांकन संख्या-यद्योपरी- 3715
प्रतिलिपि :-

1 निदेशक, पंचायती राज विभाग, हिमाचल प्रदेश, शिमला-09 को सूचनाार्थ ।

जिला पंचायत अधिकारी,
जिला सिरमौर, नाहन, हि.प्र.।

Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Shubh
27/8/20

SP(SBB)

27/8/2020

-65-69.72.

Compliance Report

Following is the compliance report for the preparation of People's Biodiversity Registers (PBRs) allotted by H.P. State Biodiversity Board to the Department of Panchayati Raj.

1. Name of the District : Sirmour
2. Number of Gram Panchayats: 228
3. Number of PBRs Prepared By Bio Diversity Board : 37
4. Number of PBRs Prepared by District Panchayat Office, Sirmour:-191

DECLARATION

I, Anchit Dogra, District Panchayat Officer hereby declare that the total number of PBRs in District Sirmour at Panchayat level have been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief.

Place:- Nahan

Date:- 26/08/2020

Signature of Competent Authority
District Panchayat Office
Sirmour Distt. Nahan (N.H.)

26.08.2020

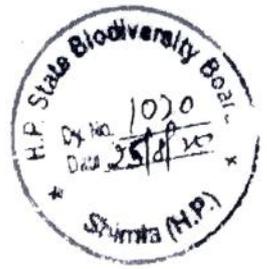
Sh. Nishant Thakur
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

$$[191 + 37 = 228]$$

T39

-66 to 73.

No. Panch-Una-B(BMC)2018- 4275
Office of the District Panchayat Officer,
Una, District Una (H.P.)



To

Joint Member Secretary,
H.P. State Bio Diversity Board,

Una-174303 Dated 24.08.2020.

Subject:- Compliance report regarding preparation of PBRs at Gram Panchayat level, as per directions of Hon'ble National Green Tribunal.

Sir,

Please refer to your office Letter No-2760, dated- 19.08.2020 on the above cited subject. In this regard, it is submitted that the requisite information regarding preparation of PBRs at Gram Panchayat level is being sent herewith in R/O Distt. Una for your further information and necessary action please.

Encls.-1

Yours Sincerely,

(Ramakumar Sharma)
District Panchayat Officer,
Una, District Una, HP
Dated: 24.08.2020.

Endst. No.-As above- 4276
Copy to:-

- 1. Joint Director(Panchayati Raj), H.P Shimla-9 with reference to letter No. PCH-HA-(1)2/2013-BDA-50410-501, Dated 20.08.2020 for information.

District Panchayat Officer,,
Una, District Una (H.P.)

Shankar
25/8/20

~~SP(SBB)~~
UNAM
4275
25/8/2020

Shankar
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

67 # 74

Compliance Report

Following is the compliance report for the preparation of Peoples Biodiversity Registers (PBRs) allotted by HP State Biodiversity Board to the Department of Panchayati Raj:

1. Name of the District : UNA
2. Number of Gram Panchayat : 234
3. Number of PBRs Prepared : 234

DECLARATION

I, Raman Kumar Sharma hereby declare that the total number of PBRs in District at Gram Panchayat level has been prepared and the information furnished above is true, complete and correct to the best of my knowledge and belief.

Place: UNA
Date: 24.08.2020


Signature of Competent Authority


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

[234+0=234]
T89

68-72-75

Annexure R-9/10.

No. UD-H(C)(17)-4/2019-I- 23971-72
Directorate of Urban Development,
Himachal Pradesh.

From: Dated: Shimla-171002, the 10 September, 2020.

To: Director,
Urban Development,
Himachal Pradesh.

Joint Member Secretary,
H.P. State Biodiversity Board,
Paryavaran Bhawan, US Club, Shimla,
Himachal Pradesh.

1092
11/9/20

Subject: - Compliance report regarding preparation of People's Biodiversity Registers (PBRs) at Urban Local Bodies, as per the directions of Hon'ble National Green Tribunal.

Sir,

Kindly refer to this office letter No. UD-H(C)(17)-4/2019-I-22943-44 dated 28.08.2020, on the subject cited above.

In this context, the latest compliance report/status for the preparation of People's Biodiversity Registers in respect of Urban Local Bodies in H.P. is attached at Annexure "A" for your kind information and further necessary action. *These soft copies have been sent through e-mail already.*

Encl. : As above.

Yours faithfully,


(R.K. Gautam), IAS
Director,
Urban Development,
Himachal Pradesh.

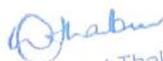
Endst. No. As above.

Dated:

Copy forwarded to:

Secretary (UD) to the Govt. of Himachal Pradesh for information, please.


Director, 10/9
Urban Development,
Himachal Pradesh.


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

The status report for the preparation of People's Biodiversity Registers (PBR's) in respect of Urban Local Bodies in H.P.

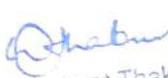
Sl. No.	NAME OF URBAN LOCAL BODIES	STATUS
District Una		
1	Municipal Council Una	Completed
2	Municipal Council Santokgarh	Completed
3	Municipal Council Mehatpur	Completed
4	Nagar Panchayat Daulatpur	Completed
5	Nagar Panchayat Gagret	Completed
6	Nagar Panchayat Tahliwal	Completed
District Hamirpur		
1	Municipal Council Hamirpur	Completed
2	Municipal Council Sujampur	Completed
3	Nagar Panchayat Nadaun	Completed
4	Nagar Panchayat Bhota	Completed
District Bilaspur		
1	Municipal Council Bilaspur	Completed
2	Municipal Council Naina Devi II	Completed
3	Municipal Council Ghumarwin	Completed
4	Nagar Panchayat Falai	Completed
District Solan		
1	Municipal Council Solan	Completed
2	Municipal Council Nalagarh	Completed
3	Municipal Council Parwanoo	Completed
4	Municipal Council Baddi	Completed
5	Nagar Panchayat Arki	Completed
District Sirmour		
1	Municipal Council Nahar	Completed
2	Municipal Council Paonta Sahib	Completed
3	Nagar Panchayat Rajgarh	Completed
District Mandi		
1	Municipal Council Mandi	Completed
2	Municipal Council Sundernagar	Completed
3	Municipal Council Nerchowk	Completed
4	Municipal Council Jogindernagar	Completed
5	Nagar Panchayat Sarkaghat	Completed
6	Nagar Panchayat Rewalsar	Completed
7	Nagar Panchayat Karsog	Completed

[Signature]
1029

[Signature]
Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

The status report for the preparation of People's Biodiversity Registers (PBR's) in respect of Urban Local Bodies in H.P.

Sr. No.	NAME OF ULBs	STATUS
District Kangra		
1	Municipal Corporation Dharamshala	Completed
2	Municipal Council Kangra	Completed
3	Municipal Council Palampur	Completed
4	Municipal Council Nurpur	Completed
5	Municipal Council Nagrota-Bagwan	Completed
6	Municipal Council Dehra	Completed
7	Municipal Council Jawalamukhi	Completed
8	Nagar Panchayat Baijnath-Paprola	Completed
9	Nagar Panchayat Jawali	Completed
District Kullu		
1	Municipal Council Kullu	Completed
2	Municipal Council Manali	Completed
3	Nagar Panchayat Bhunter	Completed
4	Nagar Panchayat Banjar	Completed
District Chamba		
1	Municipal Council Chamba	Completed
2	Municipal Council Dalhousie	Completed
3	Nagar Panchayat Chowari	Completed
District Shimla		
1	Municipal Corporation Shimla	Completed
2	Municipal Council Rohru	Completed
3	Municipal Council Rampur	Completed
4	Municipal Council Theog	Completed
5	Nagar Panchayat Jubbal	Completed
6	Nagar Panchayat Kotkhai	Completed
7	Nagar Panchayat Chopal	Completed
8	Nagar Panchayat Narkanda	Completed
9	Nagar Panchayat Sunni	Completed

1079

 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

75. 78. Annexure R-9/11

ITEM NO.12

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTU WRIT PETITION (CIVIL) No(s).3/2020

IN RE : COGNIZANCE FOR EXTENSION OF LIMITATION

Date : 23-03-2020 This petition was taken up suo motu for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE SURYA KANT

By Courts Motion

COUNSEL PRESENT

Mr. Tushar Mehta, SG
Ms. Swati Ghildiyal, Adv.
Mr. Ankur Talwar, Adv.
Mr. G.S. Makkar, Adv.
Mr. Raj Bahadur, Adv.
Mr. B.V. Balaram Das, AOR

Mr. Dushyant Dave, Sr. Adv.

UPON hearing the counsel the Court made the following
O R D E R

This Court has taken *Suo Motu* cognizance of the situation arising out of the challenge faced by the country on account of Covid-19 Virus and resultant difficulties that may be faced by litigants across the country in filing their petitions/applications/suits/ appeals/all other proceedings within the period of limitation prescribed under the general law of limitation or under Special Laws (both Central and/or State).

Signature Not Verified
Digitally signed by
S.A. Nishant Thakur
Date: 2023.03.23
15:57:18 +05'
Reason: []

To obviate such difficulties and to ensure that lawyers/litigants do not have to come physically to file such


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

proceedings in respective Courts/Tribunals across the country including this Court, it is hereby ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f. 15th March 2020 till further order/s to be passed by this Court in present proceedings.

We are exercising this power under Article 142 read with Article 141 of the Constitution of India and declare that this order is a binding order within the meaning of Article 141 on all Courts/Tribunals and authorities.

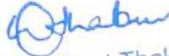
This order may be brought to the notice of all High Courts for being communicated to all subordinate Courts/Tribunals within their respective jurisdiction.

Issue notice to all the Registrars General of the High Courts, returnable in four weeks.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(MUKESH NASA)
COURT MASTER

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

ITEM NO.6

Virtual Court 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT (CIVIL) NO. 3 of 2020

IN RE : COGNIZANCE FOR EXTENSION OF LIMITATION

WITH

IA No.48411/2020 - APPROPRIATE ORDERS/DIRECTIONS
 IA No.48375/2020 - CLARIFICATION/DIRECTION
 IA No.48511/2020 - CLARIFICATION/DIRECTION
 IA No.48461/2020 - CLARIFICATION/DIRECTION
 IA No.48374/2020 - INTERVENTION APPLICATION
 IA No.48416/2020 - INTERVENTION APPLICATION
 IA No.48408/2020 - INTERVENTION APPLICATION
 I.A NO..... OF 2020 - FILED BY MR. NARAYAN VASUDEO MARATHE,
 APPLICANT-IN-PERSON

Date : 06-05-2020 This matter(s) was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
 HON'BLE MR. JUSTICE DEEPAK GUPTA
 HON'BLE MR. JUSTICE HRISHIKESH ROY

By Courts Motion

Counsel for the parties

Mr. K.K. Venugopal, Ld. AG
 Mr. Tushar Mehta, Ld. SG
 Mr. B.V. Balram Das, AOR

Mr. Dushyant Dave, Sr. Adv.
 Mr. Sameer Pandit, Adv.
 Mr. Nikhil Ranjan, Adv.
 Mr. Utkarsh Kulvi, Adv.
 Mr. Pranaya Goyal, AOR

Ms. Meenakshi Arora, Sr. Adv.
 Mr. Ankur Mahindro, Adv.
 Ms. Anannya Ghosh, AOR

Mr. Arjun Garg, AOR

Mr. Divyakant Lahoti, AOR
 Mr. Parikshit Ahuja, Adv.
 Ms. Praveena Bisht, Adv.
 Mr. Kartik Lahoti, Adv.
 Ms. Madhur Jhavar, Adv.

Signature Not Verified
 Digitally signed by
 CHARANJEET KAUR
 Date: 2020.05.06
 15:19:02 IST
 Reason: —

Sh. Shyamant Thakur
 Sh. Shyamant Thakur
 Jr. Member
 State Bar

Ms. Vindya Mehra, Adv.

Mr. Mayank Kshirsagar, AOR
Mr. Sahil Mongia, Adv.

Mr. Aniruddha P. Mayee, AOR

Mr. Narayan Marathe, Applicant-in-Person

UPON hearing the counsel the Court made the following
O R D E R

IA No.48411/2020 - FOR DIRECTIONS

By way of filing this application for directions, the applicant has made the following prayer :

"To issue appropriate directions qua (i) arbitration proceedings in relation to section 29A of the Arbitration and Conciliation Act, 1996 and (ii) initiation of proceedings under section 138 of the Negotiable Instruments Act, 1881;"

In view of this Court's earlier order dated 23.03.2020 passed in Suo Motu Writ Petition (Civil) No.3/2020 and taking into consideration the effect of the Corona Virus (COVID 19) and resultant difficulties being faced by the lawyers and litigants and with a view to obviate such difficulties and to ensure that lawyers/litigants do not have to come physically to file such proceedings in respective Courts/Tribunal across the country including this Court, it is hereby ordered that all periods of limitation prescribed under the Arbitration and Conciliation Act, 1996 and under section 138 of the Negotiable Instruments Act 1881 shall be extended with effect from 15.03.2020 till further orders

ITEM NO.19

Virtual Court 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SUO MOTO WRIT PETITION (C) NO. 3/2020

IN RE COGNIZANCE FOR EXTENSION OF LIMITATION

Petitioner(s)

VERSUS

Respondent(s)

IA No. 48672/2020 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 48375/2020 - CLARIFICATION/DIRECTION
 IA No. 48461/2020 - CLARIFICATION/DIRECTION
 IA No. 48673/2020 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 48374/2020 - INTERVENTION APPLICATION
 IA No. 48416/2020 - INTERVENTION APPLICATION
 IA No. 48408/2020 - INTERVENTION APPLICATION
 IA No. 48671/2020 - INTERVENTION/IMPLEADMENT)
 ALONG WITH IAS. 48574/2020 49221/2020, 51078,
 51082, 50977, 50985, 55276, 55277, 58914, 58910/2020 AND
 60198/2020

Date : 10-07-2020 These applications were called on
 for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
 HON'BLE MR. JUSTICE R. SUBHASH REDDY
 HON'BLE MR. JUSTICE A.S. BOPANNA

By Courts Motion, AOR

Counsel for the parties:

Mr. Dushyant Dave, Sr.Adv.(AC)(Not Joined)

Mr. KK Venugopal, AG
 Mr. Tushar Mehta, SG
 Mr. Ankur Talwar, Adv.
 Mr. Kanu Agrawal, Adv
 Mr. B.V. Balram Das, AOR

Mr. Divyakant Lahoti, AoR
 Mr. Parikshit Ahuja, Adv.
 Ms. Praveena Bisht, Adv.
 Ms. Vindhya Mehra, Adv.
 Ms. Madhur Jhavar, Adv.
 Mr. Kartik Lahoti, Adv.
 Mr. Rahul Maheshwari, Adv.

Signature Not Verified
 Digitally signed by
 DEEPAK SINGH
 Date: 2020.07.16
 15:04:04 IST
 Reason: []


 Sh. Nishant Thakur
 Jt Member Secretary
 State Biodiversity Board

Mr. Bhanu Pant, Adv.

Mr Apoorv Kurup, Adv.
Ms. Upama Bhattacharjee, Adv.

Mr. C.M. Lall, Sr. Adv.
Mr. Gurvinder Singh, Adv.
Mr. Gaurav Miglani, Adv.
Mr. Rahul Vidhani, Adv.
Ms. Nancy Roy, Adv.
Ms. Archana Sahadeva, AOR

Mr. Shyam Divan, Sr. Adv.
Mr. Sameer Pandit, Adv.
Mr. Nikhil Ranjan, Adv.
Mr. Utkarsh Kulvi, Adv.
Mr. Govind Manoharan, Adv.
Ms. Sarrah Khambati, Adv.
Mr. Pranaya Goyal, AOR

Mr. V. Giri, Sr. Adv.
Mr. Ramesh Babu M.R., Adv.

Ms. Aruna Mathur, AOR
Mr. Avneesh Arputham, Adv.
Ms. Anuradha Arputham, Adv.
Ms. Geetanjali, Adv.
For M/s. Arputham Aruana & Co.

Mr. Pravin H. Parekh, Sr. Adv.
Mr. Sameer Parekh Adv
Mr. Kshatrshal Raj Adv
for M/S. Parekh & Co., AOR

Mr. Yashvardhan, Adv,
Mr. Apoorv Shukla, AOR,
Ms. Ishita Farsaiya, Adv.
Ms. Prabhleen Kaur, Adv.

Mr. Arjun Garg, AOR
Mr. Rati Tandon, Adv

Ms. Anannya Ghosh, AOR

Mr. Vivek Narayan Sharma, AOR

Mr. Akash Shukla, Adv.
Mr. Sarvam Ritam Khare, AOR

Mr. Arvind Kumar Sharma, AOR

Mr. A. Lakshminarayanan, AOR

Mr. Sidharth Luthra, Sr. Adv.
 Mr. Arshdeep Singh Khurana, Adv.
 Mr. Varun K Chopra, Adv.
 Mr. Akshat Gupta, Adv.
 Ms. Rajshree Sharma, Adv.
 Mr. Gurtejpal Singh, Adv.
 Mr. Ayush Luthra, Adv.
 Mr. Shivanshu Singh, Adv.
 Mohd. Shakei Naru, Adv.
 For M/s. VKC Law Offices, AOR

Mr. Charanpal Singh Bagri, Adv.
 Mr. Anilendra Pandey, AOR

Mr. Abhimanyu Tewari, AOR

Ms. Binu Tamta, AOR

Mr. V.N. Raghupathy, AOR

Mr. S. Thananjayan, AOR

Mr. Mayank Kshirsagar, AOR
 Mr. Sahil Mongia, Adv.
 Mr. Tushar Singh, Adv.
 Mr. Rahul Yadav, Adv.
 Ms. Pankhuri, Adv.
 Mr. Akhilesh Yadav, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

Parties have prayed to this Court for extending the time where limitation is to expire during the period when there is a lockdown in view of COVID-19 or the time to perform a particular act is to expire during the lockdown.

I.A. No. 49221/2020 -Section 29A of the Arbitration and Conciliation Act, 1996

Taken on Board.

In Suo Moto Writ Petition (C) No. 3/2020, by our order dated 23.03.2020 and 06.05.2020, we ordered that all periods of limitation prescribed


 Sh. Nishant Thakur
 Jt. Member Secretary
 H.P. State Biodiversity Board

under the Arbitration and Conciliation Act, 1996 shall be extended w.e.f. 15.03.2020 till further orders.

Learned Attorney General has sought a minor modification in the aforesaid orders.

Section 29A of the Arbitration and Conciliation Act, 1996 does not prescribe a period of limitation but fixes a time to do certain acts, i.e. making an arbitral award within a prescribed time. We, accordingly, direct that the aforesaid orders shall also apply for extension of time limit for passing arbitral award under Section 29A of the said Act. Similarly, Section 23(4) of the Arbitration and Conciliation Act, 1996 provides for a time period of 6 months for the completion of the statement of claim and defence. We, accordingly, direct that the aforesaid orders shall also apply for extension of the time limit prescribed under Section 23(4) of the said Act.

The application is disposed of accordingly.

Pre-Institution Mediation and Settlement under Section 12A of the Commercial Courts Act, 2015.

Under Section 12A of the Commercial Courts Act, 2015, time is prescribed for completing the process of compulsory pre-litigation, mediation and


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

settlement. The said time is also liable to be extended. We, accordingly, direct that the said time shall stand extended from the time when the lockdown is lifted plus 45 days thereafter. That is to say that if the above period, i.e. the period of lockdown plus 45 days has expired, no further period shall be liable to be excluded.

I.A. No. 48461/2020- Service of all notices, summons and exchange of pleadings

Service of notices, summons and exchange of pleadings/documents, is a requirement of virtually every legal proceeding. Service of notices, summons and pleadings etc. have not been possible during the period of lockdown because this involves visits to post offices, courier companies or physical delivery of notices, summons and pleadings. We, therefore, consider it appropriate to direct that such services of all the above may be effected by e-mail, FAX, commonly used instant messaging services, such as WhatsApp, Telegram, Signal etc. However, if a party intends to effect service by means of said instant messaging services, we direct that in addition thereto, the party must also effect service of the same document/documents by e-mail, simultaneously on the same date.


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Extension of validity of Negotiable Instruments Act, 1881-I.A. Nos. 48461 and 48672/2020 (IA. No. 48671/2020, 48673/2020)

I.A. No. 48671/2020 for impleadment is allowed.

With reference to the prayer, that the period of validity of a cheque be extended, we find that the said period has not been prescribed by any Statute but it is a period prescribed by the Reserve Bank of India under Section 35-A of the Banking Regulation Act, 1949. We do not consider it appropriate to interfere with the period prescribed by the Reserve Bank of India, particularly, since the entire banking system functions on the basis of the period so prescribed.

The Reserve Bank of India may in its discretion, alter such period as it thinks fit. Ordered accordingly.

The instant applications are disposed of accordingly.

I.A. Nos. 48374/2020 and 48375/2020

List after six weeks.

[CHARANJEET KAUR]
ASSTT. REGISTRAR-CUM-PS

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

85, 88.

~~Annexure R-1/12~~

Annexure - R-9/12

Government of Himachal Pradesh
Department of Health and Family Welfare

No. HFW-A-A(3)1/2020

Dated Shimla-2 the 23rd March, 2020

ORDER

Recognizing the importance of social distancing and isolation measures for the containment of the spread of COVID-19 and keeping in view the influx of a large number of persons from other countries and other states, it is imperative that strict measures should be undertaken to prevent the import of the virus into the State of Himachal Pradesh. The Government of Himachal Pradesh in exercise of the powers conferred under section 2, 3 and 4 of the Epidemic Disease Act, 1897, has framed the Himachal Pradesh Epidemic Disease (COVID-19) Regulations, 2020. Under the Clause 3 of the aforesaid regulations, the State of Himachal Pradesh hereby notifies a lockdown in all its territories stipulating the following restrictions till further orders:

1. All interstate and intrastate movement of public and private stage and contract carriages including Taxies, autorickshaws etc. is prohibited. There will be total prohibition on movement or plying of trains and commercial aircrafts. The private vehicles will be plied only if essentially required for visiting hospitals and for availing/maintenance of essential services. Goods carriage vehicles shall however be allowed to ply, in respect of the services provided for in Clause 2 of this Order.
2. All shops, commercial establishments, factories, workshops, godowns etc. shall close their operations except for the following:
 - a) Shops or stores selling Groceries, Milk, Bread, Fruit, Vegetable, Meat, Fish & other uncooked food items and their transportation related activities and warehousing.
 - b) Hospitals, Chemist stores, Optical stores, Pharmaceutical and soap manufacturing units and their ancillaries together with transportation related activities.
 - c) Petrol pumps, LPG gas, Oil agencies, their godowns and their transportation related activities.

1


Sh. Nishant Thakur
Jt. Member Secretary
P. State Biodiversity Board

- d) E-commerce (delivery) of all essential goods including food, pharmaceuticals and medical equipments.
 - e) Production and Manufacturing Units which require continuous process may continue to function, after obtaining required permission from the Deputy Commissioner and following all precautionary protocols as notified by Health Department from time to time.
 - f) Units manufacturing alcohol for medicine/sanitizers subject to following all precautionary protocols as notified by Health Department from time to time.
 - g) Manufacturing units engaged in production of essential commodities. In this regard, the decision of Deputy Commissioner shall be final.
3. Strict home quarantine shall be observed by all foreign returnees, who landed in India on or after 9th March 2020. All such foreign returnees shall mandatorily notify the District Surveillance Officer of the concerned district & 104 Toll Free Number and register themselves for home quarantine failing which they shall be liable for legal action.
4. People are required to stay at home and come out only for basic purposes like visit to grocery, vegetable shops, chemists etc. and for essential and permitted work related travel only and that too while strictly following social distancing guidelines issued from time to time. Under no circumstances, any Social/Cultural/Sports/Political/Religious/Academic/Family mass gatherings or gatherings of any kind and purpose will be permitted at any place. All the establishments which are allowed to be kept open under these orders shall also ensure social distancing within and outside their premises.
5. Functioning of all the Government Offices shall be regulated under the Order issued vide notification no. Per(AP-B)B(15)-19/2020 dated 21st March 2020, except the following:
- a) Offices charged with law and order and magisterial duties
 - b) Police, Armed Forces and Central Para-Military Forces
 - c) Health
 - d) Treasury
 - e) Urban Local Bodies and Rural Development

- f) Fire
- g) Electricity, Water and Municipal Services
- h) Bank/ATM
- i) Print, Electronic and Social Media
- j) Telecom & Internet Services including IT&ITeS
- k) Postal services
- l) Supply chain and related transportation
- m) Any other service which the Deputy Commissioner of the concerned District deems to be essential. If there is any doubt as to whether a service establishment is essential or not, the Deputy Commissioner shall be the competent authority to decide.

The staff working in the above mentioned departments shall not proceed on leave and the already sanctioned leave is ordered to be cancelled with immediate effect except for maternity leave. Furthermore, the leave on medical grounds shall be admissible only if certified by the District Medical Board.

This issues with approval of Hon'ble Chief Minister.

By order

Chief Secretary to the
Government of Himachal Pradesh

Endst no. As Above, Dated: 23rd March 2020

Copy for information and necessary action to:

1. All the Administrative Secretaries to the Government of Himachal Pradesh for information and necessary action please.
2. All the Head of Departments for information and necessary action please.
3. All Deputy Commissioners and Superintendents of Police, Himachal Pradesh for taking all necessary actions for enforcement and implementation of aforesaid directions.


(R D Dhiman)

Additional Chief Secretary (Health) to the
Government of Himachal Pradesh

3


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

88-91.

Government of Himachal Pradesh
Department of Health and Family Welfare

No. HFW-A-A(3)1/2020

Dated Shimla-2

the 14th April, 2020

ORDER

Whereas, in order to contain the spread of COVID-19, which has been declared as a pandemic by World Health Organization, guidelines have been issued under Section 10 (2)(1) of the Disaster Management Act, 2005 by the Ministry of Home Affairs, Government of India vide the Order no. 40-3/2020-DM-I(A) dated 24th March, 2020 and subsequent addenda, which are applicable throughout the country till today. From the address to the nation made by the Hon'ble Prime Minister of India today, it is gathered that fresh guidelines are likely to be issued by the Government of India with/ without modification (s) in a phased manner, which will be initially applicable upto 20.4.2020 and thereafter, upon re-assessment and evaluation of the situation, upto 3.5.2020.

Whereas, in view of the urgency and importance of social distancing, adoption of isolation measures for prevention and containment of the spread of COVID-19 and breaking the chain of transmission by curtailing and restricting the movement of public at large to the bare minimum, the Government of Himachal Pradesh has imposed certain restrictions on the movement of public/ vehicles, opening of public offices, facilities/ shops, commercial establishments, factories, workshops, godowns etc. vide this department's Orders of even number dated 21st March, 2020, 22nd March, 2020, 23rd March, 2020, 26th March, 2020 and 31st March, 2020.

Whereas, 'curfew' has also been imposed in various parts of the State by the concerned District Magistrates having jurisdiction in view of the threat of the COVID-19 pandemic. 'Hotspots' and clusters have been

Scanned with CamScanner

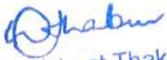

Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Disaster Management Authority

identified, where spread of the COVID-19 has been noticed or is apprehended. Stringent restrictions have been imposed in such areas.

Whereas, it has been deemed appropriate that the restrictions imposed and the preventive measures adopted should be continued in the State in the public interest

Now Therefore, in exercise of the powers conferred by the Clause 3 of the **Himachal Pradesh Epidemic Disease (COVID-19) (Amendment) Regulations, 2020** issued vide this department's notification of even number dated 14th March, 2020 under the Epidemic Diseases Act, 1897, it is hereby directed that:

1. All social, cultural, sports, political, religious, academic, family mass gathering (s) of any kind and purpose shall continue to be banned.
2. All interstate and intrastate movement public and private stage and contract carriages including taxis, auto-rickshaws etc. is prohibited. There will be total prohibition on movement or plying of trains and commercial aircrafts. The private vehicles will be plied only if essentially required for visiting hospitals and for availing/maintenance of essential services.
3. All offices under the Government of Himachal Pradesh shall continue to remain closed. The employees are directed to continue to stay at home and follow all the social distancing guidelines as prescribed from time to time. They are further directed to make themselves available for duty, in case required in exigency by their respective Controlling Officer, at short notice.
4. All educational institutions, schools, colleges, universities, technical and vocational training institutions, ITI's, Polytechnics, Engineering Colleges, Medical Colleges, Paramedical Training


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Institutes, Anganwaris, Creches, Pre-nursery Schools etc., in the public as well as private sector, shall continue to remain closed.

5. All the beauty parlours, hair cutting saloons, gyms, clubs, swimming pools, golf clubs, sports complexes etc. shall also continue to remain closed.
6. Every citizen shall use mask/ homemade face cover while stepping out of his/ her premises.

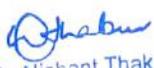
However, the following exemptions and exceptions are allowed in the public interest subject to further restrictions/ relaxations, if any imposed/ allowed by the Government of India, the State Government or the concerned District Magistrate from time to time in normal/ sensitive areas:

- (i) This Order shall not be applicable to the offices/ organizations/ commercial establishments/ factories/ institutions/ workshops/ godowns, shops, stores, production/manufacturing units, vehicles, hospitals, petrol pumps, oil agencies, e-commerce delivery units etc. charged with essential and emergency services as notified by the Government of India, the State Government or the concerned District Magistrate from time to time.
- (ii) All the Administrative Secretaries and Heads of Departments under the Government of Himachal Pradesh shall be present in their offices with skeletal/ bare minimum staff.

This Order shall be applicable w.e.f. 15th April, 2020 till 3rd May, 2020 or till further orders, whichever is earlier.


(R.D. Dhiman),

Additional Chief Secretary (Health) to the
Government of Himachal Pradesh


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board

Scanned with CamScanner

77. 74.

Dist. No. : As above

Dated: Shimla-2, the

14th April, 2020

Copy forwarded to the following for information and n/a:

7. All the Administrative Secretaries to the Government of Himachal Pradesh.
8. All the Divisional Commissioners in Himachal Pradesh.
9. The Principal Accountant General, H.P., Shimla-171003.
10. The Accountant General (A&E), Himachal Pradesh, Shimla-171003.
11. The Deputy Accountant General (A&E), H.P., Shimla-171003.
12. All the Heads of Departments in Himachal Pradesh.
13. All the Deputy Commissioners in Himachal Pradesh.
14. The Director, Medical Education & Research, H.P., Shimla-171009.
15. The Director, Health Services, Himachal Pradesh, Shimla-171009.
16. The Director, Health Safety & Regulations, Himachal Pradesh.
17. The Director, Dental Health Services, Himachal Pradesh.
18. The Mission Director, National Health Mission, Himachal Pradesh.
19. The Principals of all the Government Medical Colleges of the State.
20. All the Chief Medical Officers in Himachal Pradesh.
21. Guard file.


14/4/20

(Amarjeet Singh)

Special Secretary (Health) to the
Government of Himachal Pradesh


Sh. Nishant Thakur
Jt. Member Secretary
H.P. State Biodiversity Board